

**BEFORE THE NATIONAL GREEN TRIBUNAL (SOUTHERN ZONE)  
AT CHENNAI**

O.A. No. 190 of 2023

**BETWEEN:**

A. Thirusangu,  
S/o. Mr. Appar,

...Applicant

**AND**

1. The Chairman,  
Tamil Nadu Pollution Control Board,  
76, Mount Salai, Guindy  
Chennai - 600 032 & 4 Others

...Respondents

**INDEX TO ADDITIONAL TYPED SET OF PAPERS**

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The contents above are true copies of the original to the best of our knowledge and belief.

Dated at Chennai this the 18<sup>th</sup> day of September 2025

  
COUNSEL FOR FOURTH & FIFTH RESPONDENTS



①

**TAMIL NADU POLLUTION CONTROL BOARD**  
**ADVANCED ENVIRONMENTAL LABORATORY, CUDDALORE.**

From	To
T.Chittrarasu, M.Sc.,B.L., Assistant Director (Lab), Tamil Nadu Pollution Control Board Advanced Environmental Laboratory A3, SIPCOT Complex, Kudikadu Cuddalore – 607 005. Email: <a href="mailto:aelcud@tnpcb.gov.in">aelcud@tnpcb.gov.in</a>	The District Environmental Engineer, Tamil Nadu Pollution Control Board, No.A3, SIPCOT Industrial complex, Kudikadu, Cuddalore-607 005

LrNo. TNPCB/AEL/CUD/F.No.0150/2023, dated: 17.07.2023.

Sir,

Sub: TNPCB-AEL-Cuddalore-Furnishing of Report of Analysis of  
Ambient Air Quality/Ambient Noise Level Survey –Reg.

- Ref: 1. Complaint received against the unit of M/s. Nakshathra  
Industries through Whatsapp on 10.07.2023.  
2. Lr. No. DEE/TNPCB/CUD/Complaint/2023 Dt. 11.07.2023.  
3. Survey Date : 13.07.2023.

I am sending herewith the Report of Analysis of Ambient Air Quality / Ambient  
Noise Level Survey (AAQ/NLS) conducted on 13.07.2023 in the vicinity of  
M/s. Nakshathra Industries, 205/2B, Sathipattu Main Road, Melmampattu Village,  
Panruti Taluk, Cuddalore District along with the bill for Rs. 48,500/- (Rupees Forty  
Eight Thousand and Five Hundred only) towards the above survey/analysis  
charges.

DCSO

*H. D. S. S. S.*  
Assistant Director (Lab) 17/7/23  
Advanced Environmental Laboratory,  
TNPC Board, Cuddalore.

Encl: As above

Copy submitted to the Deputy Director (Labs) (Air & Water), TNPCB, Chennai.  
Copy to file.



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**TAMIL NADU POLLUTION CONTROL BOARD**  
**AMBIENT AIR QUALITY SURVEY – REPORT OF ANALYSIS.**

1. Name of the Industry : M/s. Nakshathra Industries,
2. Address of the Industry : 205/2B, Sathipattu Main Road,  
Melmampattu Village,  
Panruti Taluk, Cuddalore District
3. Date of Survey : 13.07.2023
4. Duration of Survey : 08 Hours
5. Category : Orange Small
6. Land use classification : --

**Meteorological Conditions**

Ambient Temperature (°C)	Min	Max	Relative Humidity(%)	Min	Max
	29	36		46	76
Weather condition	Clear Sky		Rain Fall (mm)	-	
Predominant Wind Direction	NE – SW		Mean Wind Speed (Km/hr.)	7.6	

**Ambient Air Quality Survey Results**

Sl. No.	Location	Direction *	Distance (m)*	Height from GL (m)	Pollutants Concentration (µg/m <sup>3</sup> )			
					PM <sub>10</sub>	PM <sub>2.5</sub>	SO <sub>2</sub>	NO <sub>2</sub>
1	On the Top of the Scaffolding nearby Complainant House	NW	300	2	28	-	14	16
2	On the Top of the Scaffolding nearby Main Entrance Gate	NE	35	2	30	-	11	13
3	On the Top of the Scaffolding nearby Boiler Oil Tank	SE	20	2	38	-	15	21
4	On the Top of the Scaffolding nearby Owner House	W	40	2	-	30	-	-

DCSO

A. P. Jeyaraj  
Assistant Director (Lab)  
Advanced Environmental Laboratory,  
TNPC Board, Cuddalore.



**TAMIL NADU POLLUTION CONTROL BOARD**  
**STACK MONITORING SURVEY – Report of Analysis.**

- 1. Name of the Industry : M/s. Nakshathra Industries,
- 2. Address of the Industry : 205/2B, Sathipattu Main Road,  
Melmampattu Village,  
Panruti Taluk, Cuddalore District
- 3. Date of Survey : 13.07.2023

Stack Monitoring Survey Results

Sl. No.	Stack attached to	Stack Temp °K	Velocity in (m/Sec)	Discharge Rate in (Nm <sup>3</sup> /hr)	Pollutants (mg/Nm <sup>3</sup> )		
					PM	SO <sub>2</sub>	NO <sub>x</sub>
1	Boiler 2 T/hr Fuel : cashew nut cake	384	13.68	4800	37.69	17.06	70.6

Dy.CSO

*A. B. Jeyaraj*  
Assistant Director (Lab),  
TNPCC/AEL/CUDDALORE



TAMIL NADU POLLUTION CONTROL BOARD

1. Name of the Industry

: M/s. Nakshathra Industries,

: 205/2B, Sathipattu Main Road,

Melmampattu Village,

Panruti Taluk, Cuddalore District

Report of Noise Level Monitoring

Sl. No.	Location	Direction	With Operation				Without Operation				
			Distance (m)	Time (Hrs.)	Noise Level in dBA		Time (Hrs.)	Background Noise in dBA			
					Leq	L Max		L Min	Leq	L Max	L Min
1	On the Top of the Scaffolding nearby Complainant House	NW	300	11.10 - 11.20 hrs	53.6	58.6	48.5	13.40 - 13.50 hrs	45.7	49.6	41.5
2	On the Top of the Scaffolding nearby Main Entrance Gate	NE	35	11.30 - 11.40 hrs	58.6	64.5	52.5	14.10 - 14.20 hrs	47.3	52.6	42.7
3	On the Top of the Scaffolding nearby Boiler Oil Tank	SE	20	10.30 - 10.40 hrs	58.7	64.6	52.5	13.00 - 13.10 hrs	46.8	51.7	41.8
4	On the Top of the Scaffolding nearby Owner House	W	40	10.50 - 11.00 hrs	54.7	57.8	51.8	13.20 - 13.30 hrs	46.4	51.7	41.5
5	On the Top of the Scaffolding nearby Owner House	E	20	11.50 - 12.00 hrs	52.4	56.7	48.5	14.20 - 14.30 hrs	46.7	50.7	42.7

DCSO

*A. P. Vasudevan*  
Assistant Director (Lab) *APV*  
Advanced Environmental Laboratory,  
TNPC Board, Cuddalore



**TAMIL NADU POLLUTION CONTROL BOARD  
ADVANCED ENVIRONMENTAL LABORATORY, CUDDALORE.**

**Remarks:**

During the measurements of AAQ/SM/NLS Survey at the above place, the following machines are in operation.

4. Oil Explorer – 3 Nos
5. Oil Cooker – 2 Nos
6. Storage Tank – 2000 Kg

**Main Production :**

During the Date of Survey, the Production Capacity listed as follows:

4. Cashew Nut Shells (Raw Material) – 8T /day
5. Cashew Nut Oil Extracts – 2175 Kgs/ Day
6. Cashew Nut Cake – 5500 Kgs/Day

DCSO

  
Assistant Director (Lab)  
Advanced Environmental Laboratory,  
TNPC Board, Cuddalore



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TAMIL NADU POLLUTION CONTROL BOARD  
ADVANCED ENVIRONMENTAL LABORATORY, CUDDALORE.

INVOICE

To

M/s. Nakshathra Industries,  
205/2B, Sathipattu Main Road,  
Melmampattu Village,  
Panruti Taluk, Cuddalore District

INVOICE

Sl. No.	Description	No. of Stations	Rate (Rs.)	Amount (Rs.)
I	Ambeint Air Quality Survey PM <sub>10</sub> , SO <sub>2</sub> , NO <sub>2</sub>	3	6650	19950
II	Ambeint Air Quality Survey PM <sub>2.5</sub>	1	5300	5300
III	Stack Monitoring Sampling / Analysis charges for PM, SO <sub>2</sub> , NO <sub>2</sub>	1	16250	16250
IV	Ambient Noise Level Testing Charges	5	7000	7000
	Total	-	-	Rs. 48,500/-
(Forty Eight Thousand and Five Hundred only)				
	C.R.No.	Dt:		

DCSO

(Assistant Director (Lab))  
Advanced Environmental Laboratory,  
TNPC Board, Cuddalore.



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**TAMIL NADU POLLUTION CONTROL BOARD  
ADVANCED ENVIRONMENTAL LABORATORY, CUDDALORE.**

<b>From</b> T.Chittrarasu, M.Sc.,B.L., Assistant Director (Lab), Tamil Nadu Pollution Control Board Advanced Environmental Laboratory A3, SIPCOT Complex, Kudikadu Cuddalore – 607 005. Email: <a href="mailto:aelcud@tnpcb.gov.in">aelcud@tnpcb.gov.in</a>	<b>To</b> The District Environmental Engineer, Tamil Nadu Pollution Control Board, No.A3, SIPCOT Industrial complex, Kudikadu, Cuddalore-607 005
----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------	-----------------------------------------------------------------------------------------------------------------------------------------------------------------

LrNo. TNPCB/AEL/CUD/F.No.0150/2023, dated: 17.07.2023.

Sir,

Sub: TNPCB-AEL-Cuddalore-Furnishing of Report of Analysis of  
Ambient Air Quality/Ambient Noise Level Survey –Reg.

- Ref: 1. Complaint received against the unit of M/s. Jothi  
Cashews through Whatsapp on 10.07.2023.  
2. Lr. No. DEE/TNPCB/CUD/Complain/2023 Dt. 11.07.2023.  
3. Survey Date : 14.07.2023.

I am sending herewith the Report of Analysis of Ambient Air Quality / Ambient  
Noise Level Survey (AAQ/NLS) conducted on 14.07.2023 in the vicinity of  
M/s. Jothi Cashews, 194/3, Sathipattu Main Road, Melmampattu Village, Panruti  
Taluk, Cuddalore District along with the bill for Rs. 48,500/- ( Rupees Forty Eight  
Thousand and Five Hundred only) towards the above survey/analysis charges.

DCSO

*A. Parthasarathy*  
Assistant Director (Lab) 17/7/23  
Advanced Environmental Laboratory,  
TNPC Board, Cuddalore.

Encl: As above

Copy submitted to the Deputy Director (Labs) (Air & Water), TNPCB, Chennai.  
Copy to file.



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**TAMIL NADU POLLUTION CONTROL BOARD**  
**AMBIENT AIR QUALITY SURVEY - REPORT OF ANALYSIS.**

1. Name of the Industry : M/s. Jothi Cashews,
2. Address of the Industry : 194/3, Sathipattu Main Road,  
Melmampattu Village,  
Panruti Taluk, Cuddalore District
3. Date of Survey : 14.07.2023
4. Duration of Survey : 08 Hours
5. Category : Orange Small
6. Land use classification : Agricultural Area

**Meteorological Conditions**

Ambient Temperature (°C)	Min	Max	Relative Humidity(%)	Min	Max
	29	36		46	76
Weather condition	Clear Sky		Rain Fall (mm)	-	
Predominant Wind Direction	NE - SW		Mean Wind Speed (Km/hr.)	7.6	

**Ambient Air Quality Survey Results**

Sl. No.	Location	Direction	Distance (m)*	Height from GL (m)	Pollutants Concentration (µg/m <sup>3</sup> )			
					PM <sub>10</sub>	PM <sub>2.5</sub>	SO <sub>2</sub>	NO <sub>2</sub>
1	On the Top of the Scaffolding nearby Main Gate	N	30	2	46	-	13	15
2	On the Top of the Scaffolding nearby Complainant House	NE	300	2	52	-	18	20
3	On the Top of the Scaffolding nearby Vacant Land	NW	35	2	-	32	-	-
4	On the Top of the Scaffolding nearby Oil Tank	SE	25	2	64	-	24	26

DCSO

*A. Pradeep*  
Assistant Director (Lab)  
Advanced Environmental Laboratory,  
TNPC Board, Cuddalore.

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**TAMIL NADU POLLUTION CONTROL BOARD**  
**STACK MONITORING SURVEY – Report of Analysis.**

1. Name of the Industry : M/s. Jothi Cashews,  
2. Address of the Industry : 194/3, Sathipattu Main Road,  
Melampattu Village,  
Panruti Taluk, Cuddalore District  
3. Date of Survey : 14.07.2023

**Stack Monitoring Survey Results**

Sl. No.	Stack attached to	Stack Temp °K	Velocity in (m/Sec)	Discharge Rate in (Nm <sup>3</sup> /hr)	Pollutants (mg/Nm <sup>3</sup> )		
					PM	SO <sub>2</sub>	NO <sub>x</sub>
1	Boiler 3000Kg/hr Fuel : cashew nut cake APC : Wet Scrubber	315	10.72	7163	28.89	10	54

Dy.CSO

*A. B. Jeyaraj*  
Assistant Director (Lab),  
TNPCC/AEL/CUDDALORE

01



TAMIL NADU POLLUTION CONTROL BOARD

Name of the Industry : M/s. Jothi Cashews,  
: 194/3, Sathipattu Main Road,  
Melmampattu Village,  
Panruti Taluk, Cuddalore District  
Report of Noise Level Monitoring

Sl. No.	Location	Direction	Distance (m)	Time (Hrs.)	With Operation			Time (Hrs.)	Without Operation		
					Leq	L Max	L Min		Leq.	L Max	L Min
1	On the Top of the Scaffolding near by Main Gate	N	30	11.10 - 11.20 hrs	53.5	58.7	48.2	13.40 - 13.50 hrs	45.6	49.4	41.4
2	On the Top of the Scaffolding near by Complainant House	NE	300	11.30 - 11.40 hrs	58.5	64.3	52.4	14.10 - 14.20 hrs	47.2	52.4	42.6
3	On the Top of the Scaffolding near by Vacant Land	NW	35	10.30 - 10.40 hrs	58.6	64.5	52.4	13.00 - 13.10 hrs	46.7	51.8	41.7
4	On the Top of the Scaffolding near by Oil Tank	SE	25	10.50 - 11.00 hrs	54.6	57.7	51.6	13.20 - 13.30 hrs	46.3	51.6	41.6
5	On the Top of the Scaffolding near by Western Side	W	20	11.50 - 12.00 hrs	52.3	56.6	48.4	14.20 - 14.30 hrs	46.8	50.8	42.8

DCSO

Assistant Director (Lab)  
Advanced Environmental Laboratory,  
TNPC Board, Cuddalore

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TAMIL NADU POLLUTION CONTROL BOARD  
ADVANCED ENVIRONMENTAL LABORATORY, CUDDALORE

Remarks:

During the measurements of AAQ/SM/NLS Survey at the above place, the following machines are in operation.

5. Oil Expeller – 1 Nos
6. Oil Heating Vessel – 2 Nos
7. Boiler – 1 Nos
8. Storage Tank – 3 Metric Tonnes

Main Production :

During the Date of Survey, the Production Capacity listed as follows:

4. Cashew Nut Shell (Raw Material) – 13.5 mt /day
5. Cashew Nut Shell Liquid – 2565 Kgs/day
6. Cashew Shell Cake - 9800 Kgs/day

DCSO

Assistant Director (Lab)  
Advanced Environmental Laboratory,  
TNPC Board, Cuddalore



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**TAMIL NADU POLLUTION CONTROL BOARD**  
**ADVANCED ENVIRONMENTAL LABORATORY, CUDDALORE.**

**INVOICE**

To

M/s. Jothi Cashews,  
194/3, Sathipattu Main Road,  
Melmampattu Village,  
Panruti Taluk, Cuddalore District.

**INVOICE**

Sl. No.	Description	No. of Stations	Rate (Rs.)	Amount (Rs.)
I	Ambeint Air Quality Survey PM <sub>10</sub> , SO <sub>2</sub> , NO <sub>2</sub>	3	6650	19950
II	Ambeint Air Quality Survey PM <sub>2.5</sub>	1	5300	5300
III	Stack Monitoring Sampling / Analysis charges for PM, SO <sub>2</sub> , NO <sub>2</sub>	1	16250	16250
IV	Ambient Noise Level Testing Charges	5	7000	7000
	Total	-	-	Rs. 48,500/-
(Forty Eight Thousand and Five Hundred only)				
	C.R.No.	Dt:		

DCSO

*A. D. S. S.*  
12/12/21  
Assistant Director (Lab)  
Advanced Environmental Laboratory,  
TNPC Board, Cuddalore.

"By Registered post with acknowledgement due  
(This document contains 07 pages)"



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## TAMILNADU POLLUTION CONTROL BOARD

Category of the Industry :

ORANG  
E



CONSENT ORDER NO. 2305254244702 DATED: 22/09/2023.

PROCEEDINGS NO.F.1192CUD/OS/DEE/TNPCB/CUD/A/2023 DATED: 22/09/2023

**SUB:** Tamil Nadu Pollution Control Board –CONSENT TO OPERATE –DIRECT –M/s. S.S.R AGENCY  
, S.F.No. 205/2A, MELMAMPATTU village Panruti Taluk and Cuddalore District -  
Consent for operation of the plant and discharge of emissions under Section 21 of the Air  
(Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981)  
–Issued- Reg.

Ref: 1. Unit's application No. 54244702 Dated:25.07.2023 and resubmitted on 22.09.2023.  
2. IR.No:F.1192CUD/OS/AE/CUD/2023 Dated:22.09.2023.  
3. Minutes of the 143rd DLCCC meeting held on 22.09.2023(Vide Item No.DLCCC 143 - 004).

CONSENT TO OPERATE is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Proprietor  
M/s . S.S.R AGENCY  
S.F No. 205/2A  
MELMAMPATTU Village  
Panruti Taluk  
Cuddalore District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2027

R

UMAIYAKUNJARAM

Digitally signed by R  
UMAIYAKUNJARAM  
Date: 2023.09.23 21:13:59 +05'30'  
District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
CUDDALORE

To  
The Proprietor,  
M/s.S.S.R AGENCY,  
No: 810, Murugan Kovil Street, South Sathipattu, Panruti, Cuddalore  
Pin: 607106

Copy to:

POLLUTION PREVENTION PAYS

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## TAMILNADU POLLUTION CONTROL BOARD

1. The Commissioner, PANRUTI-Panchayat Union, Panruti Taluk, Cuddalore District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. The District Environmental Engineer, Tamil Nadu Pollution Control Board, CUDDALORE for favour of kind information.
4. File



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## TAMILNADU POLLUTION CONTROL BOARD

### SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
<b>Product Details</b>			
1.	Cashewnut Shell Liquid	28.5	T/Month

2. This consent to operate is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

I Point source emission with stack :				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm <sup>3</sup> /hr
1	BABY BOILER (250 Kg/Hr) & OIL HEATING CHAMBER (2 No's)	Common Wet Scrubber with Common Stack	18	
II Fugitive/Noise emission :				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	

- 3(a). The emission shall not contain constituents in excess of the tolerance limits as laid down hereunder :

Sl.	Parameter	Unit	Tolerance limits	Stacks
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Annexure enclosed if applicable. :-

- 3(b) The Ambient Air in the industrial plant area shall not contain constituents in excess of the tolerance limits prescribed below.

Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
1.	Sulphur Dioxide (SO <sub>2</sub> )	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	50 80	20 80
2.	Nitrogen Dioxide (NO <sub>2</sub> )	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	40 80	30 80
3.	Particulate Matter (Size Less than 10 micro M) or PM <sub>10</sub>	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	60 100	60 100
4.	Particulate Matter (Size Less than 2.5 micro M) or PM <sub>2.5</sub>	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	40 60	40 60
5.	Ozone (O <sub>3</sub> )	Annual 24 hours	8 Hours 1 Hour	100 180	100 180

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## TAMILNADU POLLUTION CONTROL BOARD

Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
6.	Lead (Pb)	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	0.5 1.0	0.5 1.0
7.	Carbon Monoxide (CO)	8 Hours 1 Hour	miligram/m <sup>3</sup> miligram/m <sup>3</sup>	02 04	02 04
8.	Ammonia (NH <sub>3</sub> )	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	100 400	100 400
9.	Benzene (C <sub>6</sub> H <sub>6</sub> )	Annual	microgram/m <sup>3</sup>	5	5
10.	Benzo(O) Pyrene (BaP) -particulate phase only	Annual	microgram/m <sup>3</sup>	01	01
11.	Arsenic (As)	Annual	nanogram/m <sup>3</sup>	06	06
12.	Nickel (Ni)	Annual	nanogram/m <sup>3</sup>	20	20

3(c) The Ambient Noise Level in the industrial plant area shall not exceed the limits prescribed below:

Limits in L <sub>eq</sub> -dB(A)	Day Time	Night Time
Residential Area	55	45

4. All units of the Air pollution control measures shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl. No.3 above.
5. The occupier shall not change or alter quality or quantity or the rate of emission or replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in change in quality and/or quantity of emissions without the previous written permission of the Board.
6. The occupier shall maintain log book regarding the stack monitoring system or operation of the plant or any other particulars for each of the unit operations of air pollution control systems to reflect the working condition which shall be furnished for verification of the Board officials during inspection.
7. The occupier shall at his own cost get the samples of emission/air/noise levels collected and analyzed by the TNPC Board Laboratory once in every 6 months/once in a year/periodically for the parameters as prescribed.
8. Any upset condition in any of the plants of the factory which is likely to result in increased emissions and result in violation of the standards mentioned in Sl.No.3 shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
9. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.

**Special Additional Conditions:**

The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

The industries shall take all efforts to use and popularize "Mission LiFE" logo and mascot which is available in TNPCB & MoEFCC website. They shall also request their employees to adopt "Mission LiFE" action points and document the same and furnish half yearly report to Board.

**Additional Conditions:**



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## TAMILNADU POLLUTION CONTROL BOARD

1. The unit shall operate and maintain the APC measures continuously and effectively so that the AAQ / emission shall meet the standards prescribed by the Board.
2. The unit shall comply with the Ambient Noise Level Standards prescribed by the Board.
3. The unit shall not operate the facilities during night hours and may be restricted up to 6.00 pm.
4. The unit shall maintain good housekeeping.
5. The unit shall ensure that the production quantity shall not exceed the consented production quantity.
6. The unit's operation shall not attract any public complaints.
7. The unit shall ensure that, "In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the units as per law".
8. This Consent under the Air Act shall not be construed as the Right to supersede or Overrule other Acts or Rules or Bylaws or Directions etc issued by other Government Department / Statutory Body /Local Body /Organization etc., and the unit shall abide the same, as and when issued by the respective Authority.
9. The unit shall obtain other permissions from the competent authorities for operation of the unit.
10. The unit shall not use the "use and throw plastic" as specified in the G.O.Ms.No.84, E & F Department dated 25.06.2018

R

UMAIYAKUNJARAM

Digitally signed by R  
UMAIYAKUNJARAM  
Date: 2023.09.23 21:14:57 +05'30'  
District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
CUDDALORE

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## TAMILNADU POLLUTION CONTROL BOARD

### GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in production quantity and emission.
2. This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished, in the application will also be ground for review/variation/revocation of the Consent Order under Section 21 of the Act.
3. The conditions imposed shall continue in force until revoked under Section 21 of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Air (Prevention and Control of Pollution) Act, 1981 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Air Pollution Control measures sufficient to ensure continuous operation of all pollution control equipments to ensure compliance.
7. The occupier shall provide all facilities to the Board officials for collection of samples in and around the factory at any time.
8. The applicant shall display the flow diagram of the sources of emission and pollution control systems provided at the site.
9. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the satisfaction of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended.
10. The air pollution control equipments, location of inspection chambers and sampling port holes shall be made easily accessible at all time.
11. In case of any episodal discharge of emission, the industry shall take immediate action to bring down the emission within the limits prescribed by the Board.
12. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
13. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poramboke lands.
14. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
15. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
16. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
17. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Air (Prevention and Control of Pollution) Act, 1981, as amended in Form-I alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
18. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.



19

## TAMILNADU POLLUTION CONTROL BOARD

19. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

R

UMAIYAKUNJARAM

Digitally signed by R  
UMAIYAKUNJARAM  
Date: 2023.09.23 21:15:13 +05'30'  
District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
CUDDALORE



**TAMILNADU POLLUTION CONTROL BOARD**

**POLLUTION PREVENTION PAYS**

By Registered post with acknowledgement due  
(This document contains 08 pages)



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## TAMILNADU POLLUTION CONTROL BOARD

Category of the Industry :

ORANG  
E



CONSENT ORDER NO. 2305154244702 DATED: 22/09/2023.

PROCEEDINGS NO.F.1192CUD/OS/DEE/TNPCB/CUD/W/2023 DATED: 22/09/2023

**SUB:** Tamil Nadu Pollution Control Board –CONSENT TO OPERATE – DIRECT -M/s. S.S.R AGENCY  
, S.F.No. 205/2A, MELMAMPATTU village Panruti Taluk and Cuddalore District -  
Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section  
25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6  
of 1974) – Issued- Reg.

Ref: 1. Unit's application No. 54244702 Dated:25.07.2023 and resubmitted on 22.09.2023.  
2. IR.No:F.1192CUD/OS/AE/CUD/2023 Dated:22.09.2023.  
3. Minutes of the 143rd DLCCC meeting held on 22.09.2023(Vide Item No.DLCCC 143 - 004).

CONSENT TO OPERATE is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as  
amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Proprietor  
M/s . S.S.R AGENCY  
S.F No. 205/2A  
MELMAMPATTU Village  
Panruti Taluk  
Cuddalore District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated  
under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2027

R

UMAIYAKUNJARAM

Digitally signed by R  
UMAIYAKUNJARAM

Date: 2023.09.23 21:15:43 +05'30'

District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
CUDDALORE

To  
The Proprietor,  
M/s.S.S.R AGENCY,  
No: 810, Murugan Kovil Street, South Sathipattu, Panruti, Cuddalore  
Pin: 607106

Copy to:

POLLUTION PREVENTION PAYS

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## TAMILNADU POLLUTION CONTROL BOARD

1. The Commissioner, PANRUTI-Panchayat Union, Panruti Taluk, Cuddalore District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. The District Environmental Engineer, Tamil Nadu Pollution Control Board, CUDDALORE for favour of kind information.
4. File



23

# TAMILNADU POLLUTION CONTROL BOARD

## SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
<b>Product Details</b>			
1.	Cashewnut Shell Liquid	28.5	T/Month

2. This consent to operate is valid for operating the facility with the below mentioned permitted outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
<b>Effluent Type : Sewage</b>			
1.	Sewage	0.4	On Industrys own land
<b>Effluent Type : Trade Effluent</b>			
1.	Trade Effluent	0.1	Solar Evaporation Pans

3. The effluent discharge shall not contain constituents in excess of the tolerance Limits as laid down hereunder.

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## TAMILNADU POLLUTION CONTROL BOARD

Sl. No.	Parameters	Unit	TOLERANCE LIMITS - OUTLETS - Nos			
			Sewage		Trade Effluent	
1.	pH		5.5 to 9	1	5.5 to 9	
2.	Temperature	oC	-		shall not exceed 5°C above the receiving water temperature	
3.	Particle size of Suspended solids	-	-		shall pass 850 micron IS sieve	
4.	Total Suspended Solids	mg/l	30		100	
5.	Total Dissolved solids (inorganic)	mg/l	-		2100	
6.	Oil & Grease	mg/l	-		10	
7.	Biochemical Oxygen Demand (3 days at 27oC)	mg/l	20		30	
8.	Chemical Oxygen Demand	mg/l	-		250	
9.	Chloride (as Cl)	mg/l	-		1000	
10.	Sulphates (as SO <sub>4</sub> )	mg/l	-		1000	
11.	Total Residual Chlorine	mg/l	-		1	
12.	Ammonical Nitrogen (as N)	mg/l	-		50	
13.	Total Kjeldahl Nitrogen (as N)	mg/l	-		100	
14.	Free Ammonia (as NH <sub>3</sub> )	mg/l	-		5	
15.	Arsenic (as As)	mg/l	-		0.2	
16.	Mercury (as Hg)	mg/l	-		0.01	
17.	Lead (as Pb)	mg/l	-		0.1	
18.	Cadmium (as Cd)	mg/l	-		2	
19.	Hexavalent Chromium (as Cr+6)	mg/l	-		0.1	
20.	Total Chromium (as Cr)	mg/l	-		2	
21.	Copper (as Cu)	mg/l	-		3	
22.	Zinc (as Zn)	mg/l	-		1	
23.	Selenium (as Se)	mg/l	-		0.05	
24.	Nickel (as Ni)	mg/l	-		3	
25.	Boron (as B)	mg/l	-		2	
26.	Percent Sodium	%	-		-	
27.	Residual Sodium Carbonate	mg/l	-		-	
28.	Cyanide (as CN)	mg/l	-		0.2	
29.	Fluoride (as F)	mg/l	-		2	
30.	Dissolved Phosphates (as P)	mg/l	-		5	
31.	Sulphide (as S)	mg/l	-		2	
32.	Pesticides	mg/l	-			
33.	Phenolic Compounds (as C <sub>6</sub> H <sub>5</sub> OH)	mg/l	-		1	
34.	Radioactive materials a) Alpha emitters	micro curie/ml	-		10 <sup>-7</sup>	
35.	Radioactive materials b) Beta emitters	micro curie/ml	-		10 <sup>-6</sup>	

POLLUTION PREVENTION PAYS



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## TAMILNADU POLLUTION CONTROL BOARD

36.	Fecal Coliform	MPN/100ml	-	-		
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4. All units of the sewage and Trade effluent treatment plants shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl No.3 above or to achieve the zero liquid discharge of effluent as applicable.
5. The occupier shall maintain the Electro Magnetic Flow Meters/water Meters installed at the inlet of the water supply connection for each of the purposes mentioned below for assessing the quantity of water used and ensuring that such meters are easily accessible for inspection and maintenance and for other purposes of the Act.
  - a. Industrial Cooling, Spraying in mine pits or boiler feed.
  - b. Domestic purpose.
  - c. Process.
6. The occupier shall maintain the Electro Magnetic Flow Meters with computer recording arrangement for measuring the quantity of effluent generated and treated for the monitoring purposes of the Act.
7. Log book for each of the unit operations of ETP have to be maintained to reflect the working condition of ETP along with the readings of the Electro Magnetic Flow Meters installed to assess effluent quantity and the same shall be furnished for verification of the Board officials during inspection.
8. The occupier shall at his own cost get the samples of effluent/surface water/ground water collected in and around the unit by Board officials and analyzed by the TNPC Board Laboratory periodically.
9. Any upset condition in any of the plants of the factory which is, likely to result in increased effluent discharge and result in violation of the standards mentioned in Sl. No.3 above shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
10. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.
11. The occupier shall develop adequate width of green belt at the rate of 400 numbers of trees per Hectare.
12. The occupier shall provide and maintain rain water harvesting facilities.
13. The occupier shall ensure that there shall not be any discharge of effluent either treated or untreated into storm water drain at any point of time.
14. In the case of zero liquid discharge of effluent units, the occupier shall adhere the following conditions as laid under.
  - i). The occupier shall ensure zero liquid discharge of effluent, thereby no discharge of untreated / treated effluent on land or into any water bodies either inside or outside the premises at any point of time.
  - ii) The occupier shall operate and maintain the Zero liquid discharge treatment components comprising of Primary, Secondary and tertiary treatment systems at all times and ensure that the RO permeate/Evaporator condensate shall be recycled in the process and the final RO reject shall be disposed off with the reject management system ensuring zero liquid discharge of effluents in the premises.
  - iii) The occupier shall operate and maintain the reject management system effectively and recover the salt from the system which shall be reused in the process if reusable or shall be disposed off as ETP sludge.
  - iv) In case of failure to achieve zero discharge of effluents for any reason, the occupier shall stop its production and operations forthwith and shall be reported to the Member Secretary/Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
  - v) The occupier shall restart the production only after ascertaining that the Zero discharge treatment system can perform effectively for achieving zero discharge of effluents.

### Special Additional Conditions:

The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

The industries shall take all efforts to use and popularize "Mission LiFE" logo and mascot which is available in TNPCB & MoEFCC website. They shall also request their employees to adopt "Mission LiFE" action points and document the same and furnish half yearly report to Board.

### Additional Conditions:

**POLLUTION PREVENTION PAYS**

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## TAMILNADU POLLUTION CONTROL BOARD

1. The unit shall treat and dispose the sewage in septic tank followed by soak pit arrangements.
2. The unit shall dispose the scrubber bleed off through adequate impervious Solar Evaporation Pan without any seepage/over flow.
3. The unit shall dispose the non-hazardous solid waste scientifically for further beneficial use then and there without accumulation inside the premises.
4. The unit shall not operate the facilities during night hours and may be restricted up to 6.00 pm.
5. The unit shall ensure that the production quantity shall not exceed the consented production quantity.
6. The unit's operation shall not attract any public complaints.
7. The unit shall ensure that, "In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the units as per law".
8. This Consent under the Water Act shall not be construed as the Right to supersede or Over rule other Acts or Rules or Bylaws or Directions etc issued by other Government Department / Statutory Body /Local Body /Organization etc., and the unit shall abide the same, as and when issued by the respective Authority.
9. The unit shall obtain other permissions from the competent authorities for operation of the unit.
10. The unit shall not use the "use and throw plastic" as specified in the G.O.Ms.No.84, E & F Department dated 25.06.2018.
11. The unit shall develop green belt to an extent of 25% of the total extent of land with a tree density of 400 trees/hectares.

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UMAIYAKUNJARAM

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Date: 2023.09.23 21:16:41 +05'30'

District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
CUDDALORE



29

## TAMILNADU POLLUTION CONTROL BOARD

### GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in Production quantity and change in sewage/Trade effluent.
2. This Consent is issued by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation of the Consent Order under Section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.
3. The consent conditions imposed in this order shall continue in force until revoked under Section 27(2) of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Water (Prevention and Control of Pollution) Act, 1974 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Effluent Treatment Plant sufficient to ensure continuous operation of all pollution control equipments to maintain compliance.
7. The occupier shall provide all facilities to the Board officials for inspection and collection of samples in and around the factory at any time.
8. The occupier shall display the flow diagram of the sources of effluent generation and pollution control systems provided at the ETP site.
9. The solid waste such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be collected in an earmarked area and shall be disposed off properly.
10. The occupier shall collect, treat the solid wastes like food waste, green waste generated from the canteen and convert into organic compost.
11. The occupier shall segregate the Hazardous waste from other solid wastes and comply in accordance with Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
12. The occupier shall maintain good house-keeping within the factory premises.
13. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the trade effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
14. The occupier shall ensure that there shall not be any diversion or by-pass of trade effluent on land or into any water sources.
15. The occupier shall ensure that solar Evaporation pans shall be constructed in such a way that the bottom of the solar pan is at least 1 m above the Ground level (if applicable).
16. The occupier shall furnish the following returns in the prescribed formats to the concerned District office regularly.
  - a) Monthly water consumption returns of each of the purposes with water meter readings in Form-I on or before 5th of every month.
  - b) Yearly return on Hazardous wastes generated and accumulated for the period from 1st April to 31st March in Form-4 before the end of the subsequent 30th June of every year (if applicable).
  - c) Yearly Environmental Statement for the period from 1st April to 31st March in Form -V before the end of the subsequent 30th September of every year(if applicable).
17. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
18. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poramboke lands.
19. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.

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## TAMILNADU POLLUTION CONTROL BOARD

20. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
21. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
22. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Water (Prevention and Control of Pollution) Act, 1974, as amended in Form-II alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
23. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.
24. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

R

UMAIYAKUNJARAM

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UMAIYAKUNJARAM

Date: 2023.09.23 21:16:56 +05'30'

District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
CUDDALORE

29

Category of the Industry :

ORANG  
E



CONSENT ORDER NO. 2305254518340 DATED: 22/09/2023.

PROCEEDINGS NO.F.1196CUD/OS/DEE/TNPCB/CUD/A/2023 DATED: 22/09/2023

**SUB:** Tamil Nadu Pollution Control Board -CONSENT TO OPERATE -DIRECT -M/s. JOTHI CASHEWS , S.F.No. 194/2, 194/3, MELMAMPATTU village Panruti Taluk and Cuddalore District - Consent for operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) -Issued- Reg.

**Ref:** 1.Unit's application No. 54518340 Dated:16.08.2023 and resubmitted on 21.06.2023.  
2.IR.No:F.1196CUD/OS/AE/CUD/2023 Dated:22.09.2023.  
3.Minutes of the 143rd DLCCC meeting held on 22.09.2023(Vide Item No.DLCCC 143 - 003).

CONSENT TO OPERATE is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Proprietor  
M/s. JOTHI CASHEWS  
S.F No. 194/2, 194/3  
MELMAMPATTU Village  
Panruti Taluk  
Cuddalore District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2027

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UMAIYAKUNJARAM  
Digitally signed by R  
UMAIYAKUNJARAM  
Date: 2023.09.23 21:21:27 +05'30'  
District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
CUDDALORE

To  
The Proprietor,  
M/s JOTHI CASHEWS,  
No. 470, SATHIPATTU MAIN ROAD, MELMAMPATTU VILLAGE, PANRUTI TALUK, CUDDALORE DISTRICT.  
Pin: 607106

Copy to:

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1. The Commissioner, CUDDALORE-Panchayat Union, Panruti Taluk, Cuddalore District .
  2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
  3. The District Environmental Engineer, Tamil Nadu Pollution Control Board, CUDDALORE for favour of kind information.
  4. File
-

**SPECIAL CONDITIONS**

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
<b>Product Details</b>			
1.	CASHEW NUTSHELL LIQUID (CNSL)	28.5	Tons/ Month

2. This consent to operate is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

<b>I Point source emission with stack :</b>				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm <sup>3</sup> /hr
1	BABY BOILER (250 Kg/Hr) & OIL HEATING CHAMBER (2 No's)	Common Wet Scrubber with Common Stack	18	
<b>II Fugitive/Noise emission :</b>				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	

- 3(a). The emission shall not contain constituents in excess of the tolerance limits as laid down hereunder :

Sl.	Parameter	Unit	Tolerance limits	Stacks
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Annexure enclosed if applicable. :-

- 3.(b) The Ambient Air in the industrial plant area shall not contain constituents in excess of the tolerance limits prescribed below.

Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
1.	Sulphur Dioxide (SO <sub>2</sub> )	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	50 80	20 80
2.	Nitrogen Dioxide (NO <sub>2</sub> )	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	40 80	30 80
3.	Particulate Matter (Size Less than 10 micro M) or PM <sub>10</sub>	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	60 100	60 100
4.	Particulate Matter (Size Less than 2.5 micro M) or PM <sub>2.5</sub>	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	40 60	40 60
5.	Ozone (O <sub>3</sub> )	Annual 24 hours	8 Hours 1 Hour	100 180	100 180

Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
6.	Lead (Pb)	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	0.5 1.0	0.5 1.0
7.	Carbon Monoxide (CO)	8 Hours 1 Hour	miligram/m <sup>3</sup> miligram/m <sup>3</sup>	02 04	02 04
8.	Ammonia (NH <sub>3</sub> )	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	100 400	100 400
9.	Benzene (C <sub>6</sub> H <sub>6</sub> )	Annual	microgram/m <sup>3</sup>	5	5
10.	Benzo(O) Pyrene (BaP) -particulate phase only	Annual	nanogram/m <sup>3</sup>	01	01
11.	Arsenic (As)	Annual	nanogram/m <sup>3</sup>	06	06
12.	Nickel (Ni)	Annual	nanogram/m <sup>3</sup>	20	20

3(c) The Ambient Noise Level in the industrial plant area shall not exceed the limits prescribed below:

Limits in L.eq.-dB(A)	Day Time	Night Time
Residential Area	55	45

4. All units of the Air pollution control measures shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl. No.3 above.
5. The occupier shall not change or alter quality or quantity or the rate of emission or replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in change in quality and/or quantity of emissions without the previous written permission of the Board.
6. The occupier shall maintain log book regarding the stack monitoring system or operation of the plant or any other particulars for each of the unit operations of air pollution control systems to reflect the working condition which shall be furnished for verification of the Board officials during inspection.
7. The occupier shall at his own cost get the samples of emission/air/noise levels collected and analyzed by the TNPC Board Laboratory once in every 6 months/once in a year/periodically for the parameters as prescribed.
8. Any upset condition in any of the plants of the factory which is likely to result in increased emissions and result in violation of the standards mentioned in Sl.No.3 shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
9. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.

**Special Additional Conditions:**

The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

The industries shall take all efforts to use and popularize "Mission LiFE" logo and mascot which is available in TNPCB & MoEFCC website. They shall also request their employees to adopt "Mission LiFE" action points and document the same and furnish half yearly report to Board.

**Additional Conditions:**

- 1.The unit shall operate and maintain the APC measures continuously and effectively so that the AAQ / emission shall meet the standards prescribed by the Board.
- 2.The unit shall comply with the Ambient Noise Level Standards prescribed by the Board.
- 3.The unit shall not operate the facilities during night hours and may be restricted up to 6.00 pm.
- 4.The unit shall maintain good housekeeping.
- 5.The unit shall ensure that the production quantity shall not exceed the consented production quantity.
- 6.The unit's operation shall not attract any public complaints.
- 7.The unit shall ensure that, "In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the units as per law".
- 8.This Consent under the Air Act shall not be construed as the Right to supersede or Overrule other Acts or Rules or Bylaws or Directions etc issued by other Government Department / Statutory Body /Local Body /Organization etc., and the unit shall abide the same, as and when issued by the respective Authority.
- 9.The unit shall obtain other permissions from the competent authorities for operation of the unit.
- 10.The unit shall not use the "use and throw plastic" as specified in the G.O.Ms.No.84, E & F Department dated 25.06.2018

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District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
CUDDALORE

3A

#### GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in production quantity and emission.
2. This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished, in the application will also be ground for review/variation/revocation of the Consent Order under Section 21 of the Act.
3. The conditions imposed shall continue in force until revoked under Section 21 of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Air (Prevention and Control of Pollution) Act, 1981 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Air Pollution Control measures sufficient to ensure continuous operation of all pollution control equipments to ensure compliance.
7. The occupier shall provide all facilities to the Board officials for collection of samples in and around the factory at any time.
8. The applicant shall display the flow diagram of the sources of emission and pollution control systems provided at the site.
9. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the satisfaction of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended.
10. The air pollution control equipments, location of inspection chambers and sampling port holes shall be made easily accessible at all time.
11. In case of any episodal discharge of emission, the industry shall take immediate action to bring down the emission within the limits prescribed by the Board.
12. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
13. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
14. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
15. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
16. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
17. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Air (Prevention and Control of Pollution) Act, 1981, as amended in Form-I alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
18. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.

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19. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

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UMAIYAKUNJARAM

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UMAIYAKUNJARAM  
Date: 2023.09.23 21:22:13 +05'30'  
District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
CUDDALORE

36

Category of the Industry :

ORANG  
E



CONSENT ORDER NO. 2305154518340 DATED: 22/09/2023.

PROCEEDINGS NO.F.1196CUD/OS/DEE/TNPCCB/CUD/W/2023 DATED: 22/09/2023

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE – DIRECT -M/s. JOTHI CASHEWS , S.F.No. 194/2, 194/3, MELMAMPATTU village Panruti Taluk and Cuddalore District - Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg.

Ref: 1.Unit's application No. 54518340 Dated:16.08.2023 and resubmitted on 21.06.2023.  
2.IR.No:F.1196CUD/OS/AE/CUD/2023 Dated:22.09.2023.  
3.Minutes of the 143rd DLCCC meeting held on 22.09.2023(Vide Item No.DLCCC 143 - 003).

CONSENT TO OPERATE is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Proprietor  
M/s . JOTHI CASHEWS  
S.F No. 194/2, 194/3  
MELMAMPATTU Village  
Panruti Taluk  
Cuddalore District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

- This CONSENT is valid for the period ending March 31, 2027

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UMAIYAKUNJARAM  
Date: 2023.09.23 21:22:47 +05'30'  
District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
CUDDALORE

To  
The Proprietor,  
M/s.JOTHI CASHEWS,  
No. 470, SATHIPATTU MAIN ROAD, MELMAMPATTU VILLAGE, PANRUTI TALUK, CUDDALORE DISTRICT.  
Pin: 607106

Copy to:

37

1. The Commissioner, CUDDALORE-Panchayat Union, Panruti Taluk, Cuddalore District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. The District Environmental Engineer, Tamil Nadu Pollution Control Board, CUDDALORE for favour of kind information.
4. File

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### SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
<b>Product Details</b>			
1.	CASHEW NUTSHELL LIQUID (CNSL)	28.5	Tons/ Month

2. This consent to operate is valid for operating the facility with the below mentioned permitted outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
<b>Effluent Type : Sewage</b>			
1.	Sewege	0.4	On Industrys own land
<b>Effluent Type : Trade Effluent</b>			
1.	Trade Effluent	0.1	Solar Evaporation Pans

3. The effluent discharge shall not contain constituents in excess of the tolerance Limits as laid down hereunder.

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Sl. No.	Parameters	Unit	TOLERANCE LIMITS - OUTLETS -Nos				
			Sewage		Trade Effluent		
			1		1		
1.	pH		5.5 to 9		5.5 to 9		
2.	Temperature	oC	-		shall not exceed 5°C above the receiving water temperature		
3.	Particle size of Suspended solids	-	-		shall pass 850 micron IS sieve		
4.	Total Suspended Solids	mg/l	30		100		
5.	Total Dissolved solids (inorganic)	mg/l	-		2100		
6.	Oil & Grease	mg/l	-		10		
7.	Biochemical Oxygen Demand (3 days at 27oC)	mg/l	20		30		
8.	Chemical Oxygen Demand	mg/l	-		250		
9.	Chloride (as Cl)	mg/l	-		1000		
10.	Sulphates (as SO4)	mg/l	-		1000		
11.	Total Residual Chlorine	mg/l	-		1		
12.	Ammonical Nitrogen (as N)	mg/l	-		50		
13.	Total Kjeldahl Nitrogen (as N)	mg/l	-		100		
14.	Free Ammonia (as NH3)	mg/l	-		5		
15.	Arsenic (as As)	mg/l	-		0.2		
16.	Mercury (as Hg)	mg/l	-		0.01		
17.	Lead (as Pb)	mg/l	-		0.1		
18.	Cadmium (as Cd)	mg/l	-		2		
19.	Hexavalent Chromium (as Cr+6)	mg/l	-		0.1		
20.	Total Chromium (as Cr)	mg/l	-		2		
21.	Copper (as Cu)	mg/l	-		3		
22.	Zinc (as Zn)	mg/l	-		1		
23.	Selenium (as Se)	mg/l	-		0.05		
24.	Nickel (as Ni)	mg/l	-		3		
25.	Boron (as B)	mg/l	-		2		
26.	Percent Sodium	%	-		-		
27.	Residual Sodium Carbonate	mg/l	-		-		
28.	Cyanide (as CN)	mg/l	-		0.2		
29.	Fluoride (as F)	mg/l	-		2		
30.	Dissolved Phosphates (as P)	mg/l	-		5		
31.	Sulphide (as S)	mg/l	-		2		
32.	Pesticides	mg/l	-				
33.	Phenolic Compounds (as C6H5OH)	mg/l	-		1		
34.	Radioactive materials a) Alpha emitters	micro curic/ml	-		10-7		
35.	Radioactive materials b) Beta emitters	micro curic/ml	-		10-6		

36.	Fecal Coliform	MPN/100ml	-	-	-	-
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4. All units of the sewage and Trade effluent treatment plants shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl No.3 above or to achieve the zero liquid discharge of effluent as applicable.
5. The occupier shall maintain the Electro Magnetic Flow Meters/water Meters installed at the inlet of the water supply connection for each of the purposes mentioned below for assessing the quantity of water used and ensuring that such meters are easily accessible for inspection and maintenance and for other purposes of the Act.
  - a. Industrial Cooling, Spraying in mine pits or boiler feed.
  - b. Domestic purpose.
  - c. Process.
6. The occupier shall maintain the Electro Magnetic Flow Meters with computer recording arrangement for measuring the quantity of effluent generated and treated for the monitoring purposes of the Act.
7. Log book for each of the unit operations of ETP have to be maintained to reflect the working condition of ETP along with the readings of the Electro Magnetic Flow Meters installed to assess effluent quantity and the same shall be furnished for verification of the Board officials during inspection.
8. The occupier shall at his own cost get the samples of effluent/surface water/ground water collected in and around the unit by Board officials and analyzed by the TNPC Board Laboratory periodically.
9. Any upset condition in any of the plants of the factory which is, likely to result in increased effluent discharge and result in violation of the standards mentioned in Sl. No.3 above shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
10. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.
11. The occupier shall develop adequate width of green belt at the rate of 400 numbers of trees per Hectare.
12. The occupier shall provide and maintain rain water harvesting facilities.
13. The occupier shall ensure that there shall not be any discharge of effluent either treated or untreated into storm water drain at any point of time.
14. In the case of zero liquid discharge of effluent units, the occupier shall adhere the following conditions as laid under.
  - i). The occupier shall ensure zero liquid discharge of effluent, thereby no discharge of untreated / treated effluent on land or into any water bodies either inside or outside the premises at any point of time.
  - ii) The occupier shall operate and maintain the Zero liquid discharge treatment components comprising of Primary, Secondary and tertiary treatment systems at all times and ensure that the RO permeate/Evaporator condensate shall be recycled in the process and the final RO reject shall be disposed off with the reject management system ensuring zero liquid discharge of effluents in the premises.
  - iii) The occupier shall operate and maintain the reject management system effectively and recover the salt from the system which shall be reused in the process if reusable or shall be disposed off as ETP sludge.
  - iv) In case of failure to achieve zero discharge of effluents for any reason, the occupier shall stop its production and operations forthwith and shall be reported to the Member Secretary/Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
  - v) The occupier shall restart the production only after ascertaining that the Zero discharge treatment system can perform effectively for achieving zero discharge of effluents.

**Special Additional Conditions:**

The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

The industries shall take all efforts to use and popularize "Mission LiFE" logo and mascot which is available in TNPCB & MoEFCC website. They shall also request their employees to adopt "Mission LiFE" action points and document the same and furnish half yearly report to Board.

**Additional Conditions:**

(A)

1. The unit shall treat and dispose the sewage in septic tank followed by soak pit arrangements.
2. The unit shall dispose the scrubber bleed off through adequate impervious Solar Evaporation Pan without any seepage/over flow.
3. The unit shall dispose the non-hazardous solid waste scientifically for further beneficial use then and there without accumulation inside the premises.
4. The unit shall not operate the facilities during night hours and may be restricted up to 6.00 pm.
5. The unit shall ensure that the production quantity shall not exceed the consented production quantity.
6. The unit's operation shall not attract any public complaints.
7. The unit shall ensure that, "In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the units as per law".
8. This Consent under the Water Act shall not be construed as the Right to supersede or Over rule other Acts or Rules or Bylaws or Directions etc issued by other Government Department / Statutory Body /Local Body /Organization etc., and the unit shall abide the same, as and when issued by the respective Authority.
9. The unit shall obtain other permissions from the competent authorities for operation of the unit.
10. The unit shall not use the "use and throw plastic" as specified in the G.O.Ms.No.84, E & F Department dated 25.06.2018.
11. The unit shall develop green belt to an extent of 25% of the total extent of land with a tree density of 400 trees/hectares.

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District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
CUDDALORE

42

### GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in Production quantity and change in sewage/Trade effluent.
2. This Consent is issued by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation of the Consent Order under Section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.
3. The consent conditions imposed in this order shall continue in force until revoked under Section 27(2) of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Water (Prevention and Control of Pollution) Act, 1974 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Effluent Treatment Plant sufficient to ensure continuous operation of all pollution control equipments to maintain compliance.
7. The occupier shall provide all facilities to the Board officials for inspection and collection of samples in and around the factory at any time.
8. The occupier shall display the flow diagram of the sources of effluent generation and pollution control systems provided at the ETP site.
9. The solid waste such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be collected in an earmarked area and shall be disposed off properly.
10. The occupier shall collect, treat the solid wastes like food waste, green waste generated from the canteen and convert into organic compost.
11. The occupier shall segregate the Hazardous waste from other solid wastes and comply in accordance with Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
12. The occupier shall maintain good house-keeping within the factory premises.
13. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the trade effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
14. The occupier shall ensure that there shall not be any diversion or by-pass of trade effluent on land or into any water sources.
15. The occupier shall ensure that solar Evaporation pans shall be constructed in such a way that the bottom of the solar pan is at least 1 m above the Ground level (if applicable).
16. The occupier shall furnish the following returns in the prescribed formats to the concerned District office regularly.
  - a) Monthly water consumption returns of each of the purposes with water meter readings in Form-I on or before 5th of every month.
  - b) Yearly return on Hazardous wastes generated and accumulated for the period from 1st April to 31st March in Form-4 before the end of the subsequent 30th June of every year (if applicable).
  - c) Yearly Environmental Statement for the period from 1st April to 31st March in Form -V before the end of the subsequent 30th September of every year(if applicable).
17. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
18. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
19. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.

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20. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
21. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
22. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Water (Prevention and Control of Pollution) Act, 1974, as amended in Form-II alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
23. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.
24. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

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District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
CUDDALORE



44

**TAMIL NADU POLLUTION CONTROL BOARD  
ADVANCED ENVIRONMENTAL LABORATORY, CUDDALORE.**

<b>From</b> D. Tamil Selvi, M.Sc., Chief Scientific Officer, Tamil Nadu Pollution Control Board Advanced Environmental Laboratory A3, SIPCOT Complex, Kudikadu Cuddalore – 607 005. Email: <a href="mailto:aelcud@tnpcb.gov.in">aelcud@tnpcb.gov.in</a>	<b>To</b> The District Environmental Engineer, Tamil Nadu Pollution Control Board, A3, SIPCOT Complex, Kudikadu Cuddalore – 607 005.
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LrNo.TNpcb/AEL/CUDComplaint/F.No. 1255/2024, dated: 06.12.2024.

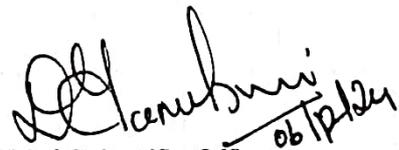
Sir,

**Sub:** TNPCB – AEL – Cuddalore - Furnishing of Report of Analysis of Ambient Air Quality / Stack Monitoring / Ambient Noise Level Survey – Reg.

**Ref:** 1 Lr.No. DEE/TNpcb/CUD/ Complaint/2024, Dt. 27.09.2024.  
2. Survey Dated : 21.11.2024.  
3. C.R.No. 175, Dated : 24.10.2024 (DEE, TNPCB, Cuddalore).

I am sending herewith the Report of Analysis of Ambient Air Quality / Stack Monitoring / Ambient Noise Level Survey (AAQ/NLS) conducted on 21.11.2024 in the vicinity of M/s.SSR Agency (Nakshatra Industries), S.F. No. 205/2A, Sathipet, Melmambattu, Panruti, Cuddalore District – 607106 along with the bill for **Rs.94,420/- (Rupees Ninety Four Thousand Four Hundred and Twenty only)** towards the above survey/analysis charges.

  
ES

  
Chief Scientific Officer,  
Advanced Environmental Laboratory,  
TNPC Board, Cuddalore.

Encl: As above

Copy to: 1. The Joint Chief Environmental Engineer(M), TNPCB, Cuddalore region:  
2. M/s. SSR Agency(Nakshatra Industries).  
3. File.



45

**TAMIL NADU POLLUTION CONTROL BOARD**  
**AMBIENT AIR QUALITY SURVEY – REPORT OF ANALYSIS.**

1. Name of the Industry : M/s. SSR Agency (Nakshatra Industries)
2. Address of the Industry : S.F. No. 205/2A,  
Sathipet, Melmambattu  
Panruti,  
Cuddalore District – 607 106.
3. Date of Survey : 21.11.2024
4. Duration of Survey : 08 Hours
5. Category : Orange
6. Land use classification : Agriculture
7. Consent Order No./Validity : 2305254244702, Dated: 22.09.2023  
Valid upto : 31.03.2027

**Meteorological Conditions**

Ambient Temperature (°C)	Min	Max	Relative Humidity(%)	Min	Max
	24	32		70	92
Weather condition	Clear Sky		Rain Fall (mm)	-	
Predominant Wind Direction	NE - SW		Mean Wind Speed (Km/hr.)	6.2	

**Ambient Air Quality Survey Results**

Sl. No.	Location	Direction	Distance (m)*	Height from GL (m)	Pollutants Concentration (µg/m <sup>3</sup> )			
					PM <sub>10</sub>	PM <sub>2.5</sub>	SO <sub>2</sub>	NO <sub>2</sub>
1	On the Top of the Terrace of Tharishka cashews	NE	500	10	65.7	-	22.2	29.2
2	On the Top of the scaffolding near South Eastern boundary of the SSR Cashews	SE	25	2	84.3	34.3	30.2	36
3	On the Top of the scaffolding near Murugavel House (weigh bridge)	NW	350	2	90.8	38.4	34.0	39.1

Note: The above results are restricted to the continuous monitoring period of 8 hrs.

  
ES

  
06/12/24  
Chief Scientific Officer,  
Advanced Environmental Laboratory,  
TNPC Board, Cuddalore.

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**TAMIL NADU POLLUTION CONTROL BOARD**  
**AMBIENT/SOURCE NOISE LEVEL SURVEY – Report of Anlysis.**

1	Name of the Industry	M/s. SSR Agency (Nakshatra Industries)		
2	Address of the Industry	S.F. No. 205/2A, Sathipet, Melmambattu, Panruti, Cuddalore District – 607 106.		
3	Date of Survey	21.11.2024		
	Category	Orange	Land use Classification	Agriculture
	Type of Survey	Ambient	Time of Survey	Day
	Meteorological conditions	Calm		

Logging Parameters

Instrument Used	CASELLA No: 5007321		
Logging Interval	10 Minutes at each point	Measuring Range 50dBA – 110 dBA	
Weighting	"A"	Time Weighting	10 mts
Sound Incidence	Frontal	Time in hrs.	11.30 Hrs to 13.15 hrs

Report of Noise Level Monitoring

Sl. No.	Location	Duration (min)	Distance (m)	Direction	Sound Level-dB(A)		
					Leq	Min	Max
1	On the Top of the Scaffolding near Main gate	10	30	N	56.0	48.2	72.4
2	On the Top of the scaffolding near Boiler area	10	20	SW	52.2	50.5	70.8
3	On the Top of the scaffolding near Murugavel house	10	350	NW	50.4	44.6	74.3
4	On the Top of the scaffolding near Thanishka cashews	10	500	NE	58.2	46.2	62.2
5	On the Top of the Scaffolding near Goodown area	10	30	W	53.2	45	60.4

*[Signature]*  
E8

*[Signature]*  
66/12/24  
Chief Scientific Officer  
TNPCC/AEL/CUDDALORE



TAMIL NADU POLLUTION CONTROL BOARD  
STACK MONITORING SURVEY – Report of Analysis.

- 1. Name of the Industry : M/s. SSR Agency (Nakshatra Industries)
- 2. Address of the Industry : S.F. No. 205/2A,  
Sathipet, Melmambattu,  
Panruti,  
Cuddalore District – 607 106.
- 3. Date of Survey : 21.11.2024

Stack Monitoring Survey Results

Sl. No	Stack attached to	Stack Temp °K	Flue Gas Velocity in (m/Sec)	Gas Discharge Rate in (Nm <sup>3</sup> /hr)	Pollutants (mg/Nm <sup>3</sup> )		
					PM	SO <sub>2</sub>	NO <sub>x</sub>
1	Boiler 250 kg/ hr Fuel: Firewood APC: Wet Scrubber	325	12.18	7888	73.4	27.0	44.0

ES  
06/12

*[Signature]*  
06/12/24  
Chief Scientific Officer,  
TNPCC/AEL/CUDDALORE



TAMIL NADU POLLUTION CONTROL BOARD

General & Stack Details – During the day of survey

Name and Address of the Industry: M/s. SSR Agency (Nakshatra Industries)  
S.F. No. 205/2A,  
Sathipet, Melmambattu,  
Panruti,  
Cuddalore District – 607 106.

2. Date of Survey : 21.11.2024

Sl. No.	Description	1
1	Stack attached to	Boiler 250 kg /Hr
2	Details of process stack	Cashew oil extraction
3	Height from Ground Level in (m)	25
4	Diameter. or C Sec in (m)	0.5
5	Port hole height from Ground Level in (m)	11.5
6	Fuel Used (with % Sulphur content)	Firewood
7	Fuel Consumption rate per day/hr	1250 kg / day
8	Boiler type and capacity	Baby boiler
9	APC measures provided	Wet scrubber
10	APC functional status	Working
11	Composition of flue gas	NA
		-
		-
12	Moisture content in %	-
13	Ambient temp. in °K	307
14	Temp. of flue gas in °K	325
15	Velocity of flue gas in m/sec	12.18
16	Volume of flue gas sampled in m <sup>3</sup>	1.008
17	Gaseous Discharge rate per day in Nm <sup>3</sup> / hr	7888
18	Combustion efficiency (%)	-

ES

Chief Scientific Officer,  
TNPCC/AEL/CUDDALORE



TAMIL NADU POLLUTION CONTROL BOARD

STACK MONITORING SURVEY – Additional Results

- 1. Name of the Industry : M/s. SSR Agency (Nakshatra Industries)
- 2. Address of the Industry : S.F. No. 205/2A,  
Sathipet, Melmambattu,  
Panruit,  
Cuddalore District – 607 106.
- 3. Date of Survey : 21.11.2024
- 4. Category of Industry : Orange

Stack Monitoring Additional Particulars

Sl. No	Details of Stack mentioned in Consent order	Details of Stack available and in working conditions	Details of stack for which stack emission sampling have been done
1	Boiler 250 kg / hr  Fuel: Firewood APC: Wet scrubber	Working	Boiler 250 kg / hr

*[Signature]*  
ES

*[Signature]*  
05/12/24  
Chief Scientific Officer,  
TNPCB/AEL/CUDDALORE



TAMIL NADU POLLUTION CONTROL BOARD

AMBIENT AIR QUALITY SURVEY – REPORT OF ANALYSIS.

- 1. Name of the Industry : M/s. SSR Agency (Nakshatra Industries)
- 2. Address of the Industry : S.F. No. 205/2A,  
Sathipet, Melmambattu,  
Panruti,  
Cuddalore District – 607 106.
- 3. Date of Survey : 21.11.2024
- 4. Duration of Survey : 08 Hours
- 5. Category : Orange
- 6. Land use classification : Agriculture area
- 7. Consent Order No./Validity : 2305254244702, Dated: 22.09.2023  
Valid upto : 31.03.2027

TVOC Survey Results

Sl. No.	Location	Direction *	Distance (m)*	TVOC LEVEL (ppm)
1	On the Top of the Scaffolding near Main gate	N	30	1.370
2	On the Top of the scaffolding near Boiler area	SW	20	0.355
3	On the Top of the scaffolding near Murugavel house (Adjacent to the complainant house)	NW	350	0.386
4	On the Top of the scaffolding near Thanishka cashews	NE	500	0.246
5	On the Top of the Scaffolding near Gooddown area	W	30	0.292

ES-6/12

*[Signature]*  
 Chief Scientific Officer,  
 Advanced Environmental Laboratory,  
 TNPC Board, Cuddalore.



**TAMIL NADU POLLUTION CONTROL BOARD**  
**ADVANCED ENVIRONMENTAL LABORATORY, CUDDALORE.**

**Production Process & Machinery Details :**

607  
Cuddalore District – 607

**Process :**

1. M/s. SSR Agency (Nakshatra Industries), is located at S.F. No. 205/2A, Sathipet, Melmambattu, Panruti, Cuddalore District – 607 106. It is unit for extraction of oil from cashew shells (CNSL). The nut has a shell of about 1/8 inch thickness
2. Cashew nut shell liquid (CNSL) is a versatile by product of the cashew industry. The nut has a shell of about 1/8 inch thickness inside which is a soft honey comb structure containing a dark reddish brown viscous liquid.
3. CNSL is a versatile industrial raw material with diverse use in friction linings, paints and varnishes, laminating and epoxy resins, foundry chemicals and as an intermediary of chemicals.
4. The Ambient Air Quality survey was conducted on 21.11.2024 as per the instruction of the District Environmental Engineer, TNPCB, Cuddalore.
5. The survey was carried out continuously for the monitoring period of 8 hours from 10am to 6:30 pm
6. During the AAQ survey PM10, PM2.5, SO2, NOx and Total Volatile Organic compounds were observed at three locations in the vicinity of M/s. SSR Agency (Nakshatra Industries).
7. The obtained results are tabulated for your kind reference.

*[Handwritten Signature]*  
05/11/24

Chief Scientific Officer,  
Advanced Environmental Laboratory,  
TNPC Board, Cuddalore.

Sl. No.	Location	Direction *	Pollutants Concentration ( $\mu\text{g}/\text{m}^3$ )			
			PM <sub>10</sub>	PM <sub>2.5</sub>	SO <sub>2</sub>	NO <sub>2</sub>
1	On the Top of the Terrace of Thanishka cashews	NE	65.7	-	22.2	29.2
2	On the Top of the scaffolding near South Eastern boundary SSR Cashews	SE	84.3	34.3	30.2	36
3	On the Top of the scaffolding near Murugavel House (Adjacent to the complainant houseans sakhimurugan weigh bridge)	NW	90.8	38.4	34.0	39.1

8. The obtained results are well in within the limits
9. The Ambient Noise Levels were also monitored.
10. The Photographs taken during the time of survey is also enclosed.

**Observed Machinery Details :**

During the survey we have observed the following machineries.

1. Baby boiler - 1 no. - 250 kg / hr
2. Firewood blower heater - 1 no. - 1.5 HP
3. Wet scrubber - 1 no. - 3 HP
4. Expeller machine - 3 nos. - 40 HP each
5. Storage tank - 2 nos. - 2000 kg each

*E. S. G. R.*

*[Signature]*  
06/12/2014

Chief Scientific Officer,  
Advanced Environmental Laboratory,  
TNPC Board, Cuddalore



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**TAMIL NADU POLLUTION CONTROL BOARD**  
**ADVANCED ENVIRONMENTAL LABORATORY, CUDDALORE.**

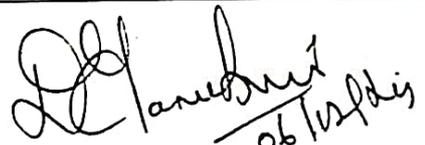
**INVOICE**

To  
M/s. SSR Agency (Nakshatra Industries)  
S.F. No. 205/2A,  
Melmambattu,  
Panruti,  
Cuddalore District – 607 106.

**INVOICE**

Sl. No	Description	No. of Stations	Rate (Rs.)	Amount (Rs.)
I	Ambient Air Quality Survey PM <sub>10</sub> , SO <sub>2</sub> , NO <sub>2</sub>	3	7190	21570
II	Ambient Air Quality Survey PM <sub>2.5</sub>	2	5400	10800
III	Stack Monitoring Sampling / Analysis charges for PM, SO <sub>2</sub> , NO <sub>2</sub>	1	22150	22150
IV	TVOC Charges	4	7250	29000
V	Ambient Noise Level Testing charges (First 5 Points)	5	7000	7000
VI	Transportation Charges			3900
Total				Rs. 94420/-
(Rupees Ninety Four Thousand Four Hundred and Twenty only)				
Fees paid vide C.R.No. 175 Dt: 24.10.2024 (DEE, TNPCB, CUD)				Rs. 94420 /-

  
28/06/24  
ES

  
06/10/24  
Chief Scientific Officer,  
Advanced Environmental Laboratory,  
TNPC Board, Cuddalore.

INFERENCE FOR AAQ AT M/s. SSR Agency

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1. M/s. SSR Agency is located at Sathipattu village, Panruti Taluk at the Latitude: 11°44'24.8064" N and Longitude: 79°34'5.7292" E
2. The above mentioned unit is a Agri based Orange category industry manufacturing cashew nut shell oil.
3. It has a baby boiler with the capacity of 250kg/hrs.
4. Firewood is used as fuel. 1250 kg / day.
5. The preliminary survey was carried out on 26.07.2024 as soon as the call received from the DEE / Cuddalore we have approached the complainant Mr.Thirusangu in this regard he has requested us to conduct the survey in 100% operation
6. On 06.11.2024 also an enquiry visit is carried out to meet the complainant to conduct the AAQ survey in 100% operation and fruitful extraction of the results.
7. After that during November 12 we have approached the complainant to place the PM<sub>10</sub> & PM<sub>2.5</sub> samples at his terrace but he has refused to conduct the AAQ survey on that day due to rain. Hence we have returned back to office.
8. Hence, this AAQ survey was conducted certainly on 21<sup>st</sup> November in order to monitor the significance of the pollutants as suggested by the complainant without noticing both the complainant as well as the unit M/s. SSR agency.
9. During the day of survey we have requested to place the PM<sub>10</sub> & PM<sub>2.5</sub> sampler at the complainant's house. The complainant Mr. Thirusangu has refused to conduct AAQ monitoring at his house. Hence one of Ambient Air Quality monitoring station was placed just behind his house. (Mr. Murugavel's house). The conversation with the complainant during the survey through mobile was recorded and voice record is send to the DEE for kind reference.
10. This monitoring was conducted in the presence of team of officials from TNPCB, Cuddalore.
  - I. Mrs. D. Tamilselvi, Chief Scientific Officer.
  - II. Dr. S. Prabakaran, Environmental Scientist.
  - III. Ms. Charanya, Assistant Engineer.
11. Ambient Air Quality Survey was conducted at three locations inside and outside premises of the unit.

54

12. The unit is strictly instructed to operate on the day of survey with 100% production as per the consent order issued by the DEE, Cuddalore. Duration of survey is 8 hrs from 10 am to 6 pm.

**Fugitive Emission Monitoring Results**

Sl. No	Location	Direction	Pollutants Concentration ( $\mu\text{g}/\text{m}^3$ )			
			PM <sub>10</sub>	PM <sub>2.5</sub>	SO <sub>2</sub>	NO <sub>2</sub>
			Standard as per Board for 24 hrs 100	Standard as per Board for 24 hrs 60	Standard as per Board for 24 hrs 80	Standard as per Board for 24 hrs 80
1	On the Top of the Terrace of Thanishka cashews	NE	65.7	-	22.2	29.2
2	On the Top of the scaffolding near SSR Cashews	SE	84.3	34.3	30.2	36
3	On the Top of the scaffolding near Murugavel House	NW	90.8	38.4	34.0	39.1

13. The minimum and maximum value at particular location is given above. Consolidated ROA of the AAQ survey in the unit this reveals that all the parameters are within the standards as prescribed by the TNPCB.

ES 06/12

*[Signature]*  
06/12/2012  
Chief Scientific Officer,  
Advanced Environmental Laboratory,  
TNPC Board, Cuddalore.

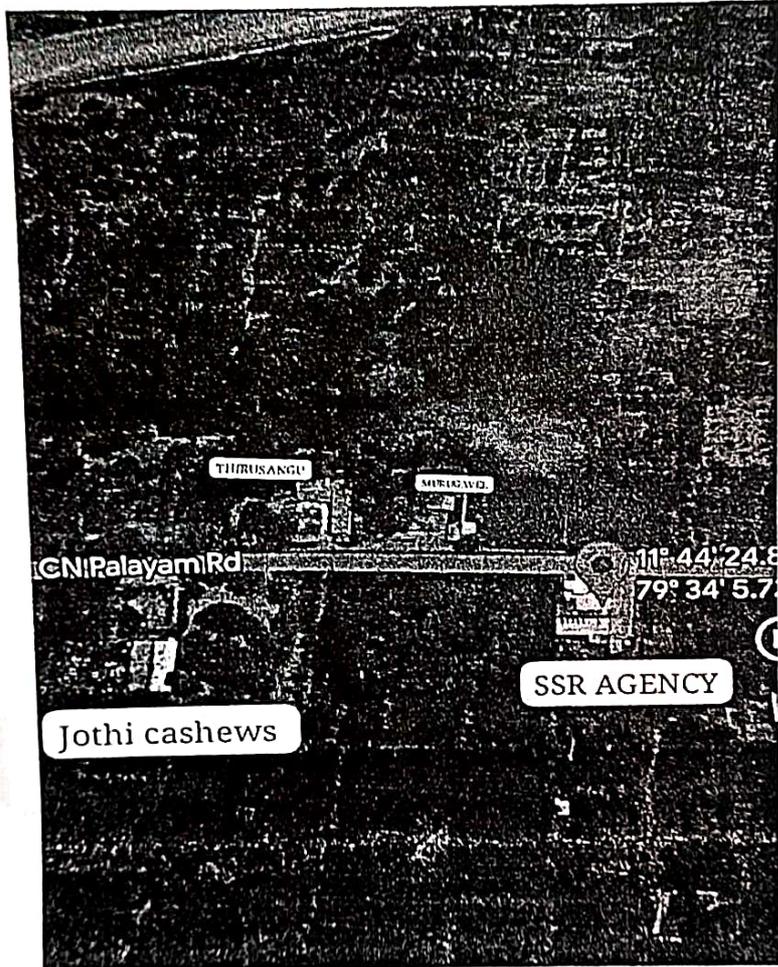
**Enclosure:**

1. Inference with photographical representation, herewith for your kind reference
2. Annexure – I Represents the GPS maps showing three different AAQ stations.

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Annexure - I

Ariel View of Industries and Complainant's house



ES 06/12

*[Handwritten Signature]*  
06/12/12  
Chief Scientific Officer,  
Advanced Environmental Laboratory,  
TNPC Board, Cuddalore.

Annexure – II  
Photos

Location -1

Starting AAQ at 10:12 AM



Location-1

Closing of the 8 hrs AAQ survey near the complainant's house



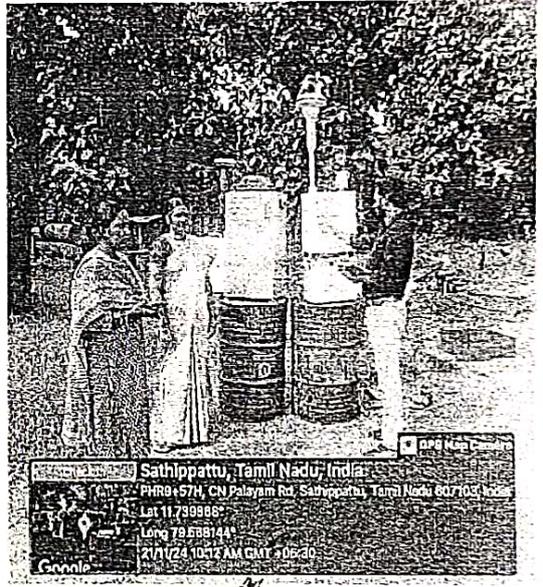
ES 04/12

Chief Scientific Officer,  
Advanced Environmental Laboratory,  
TNPC Board, Cuddalore.

57

**REPORT OF ANALYSIS OF THE AAQ SAMPLES COLLECTED BY THE TNPCB AEL, CUDDALORE in and around of M/s.SSR AGENCY (NAKSHATRA INDUSTRY)**

AAQ results and the inference based on the analysis of report furnished by AEL, TNPCB, CUDDALORE is detailed given below:

1.	Name of the Location	Terrace of Thanishka cashews at distance is 500m	
2.	Sample Nature	Air Sample	
3.	Latitude & Longitude	11°44'24.8064" N 79°34'5.7292" E	
4.	Date & Time of Sample collection	21.11.24 & 10.12.AM	
5.	Parameters Analysed	PM10, PM2.5, SO <sub>2</sub> & NO <sub>2</sub>	
6.	Exceeded Parameters	Nil	
7.	Inference	All ambient parameters are within the limit. The obtained results of Air quality index of PM <sub>10</sub> is 65.7 µg/m <sup>3</sup> and the prescribed standard limit is 100 µg/m <sup>3</sup> . Hence, the quality of the Air sample is within the standards as prescribed by the Board.	
8.	Reference	Enclosed test report	

*[Handwritten signature]*  
ES 6/12

*[Handwritten signature]*  
Chief Scientific Officer,  
Advanced Environmental Laboratory,  
TNPC Board, Cuddalore

AAQ results and the inference based on the analysis of report furnished by AEL, TNPCB, CUDDALORE is detailed given below:

1	Name of the Location	Near South Eastern boundary SSR Cashews at distance is 25m	
3	Sample Nature	Air Sample	
4	Latitude & Longitude	11°44'24.8064" N 79°34'5.7292" E	
5	Date & Time of Sample collection	21.11.24 & 10.44AM	
6	Parameters Analysed	PM10, PM2.5, SO <sub>2</sub> & NO <sub>2</sub>	
7	Exceeded Parameters	Nil	
8	Inference	All ambient parameters are within the limit. The obtained results of Air quality index of PM <sub>10</sub> is 84.3 µg/m <sup>3</sup> , and the prescribed standard limit is 100 µg/m <sup>3</sup> . Hence, The quality of the Air sample is within the standards as prescribed by the Board.	
9	Reference	Enclosed test report	

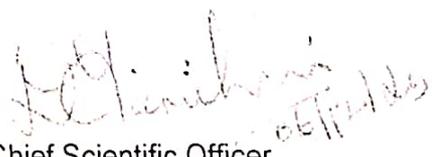
*[Handwritten signature]*  
ES

*[Handwritten signature]*  
Chief Scientific Officer,  
Advanced Environmental Laboratory,  
TNPC Board, Cuddalore

**AAQ results and the inference based on the analysis of report furnished by AEL,TNPCB, CUDDALORE is detailed given below:**

1.	Name of the Location	Near Murugavel House at distance is 350m Adjacent to the complainant house and sakthimurugan weigh bridge)	
2.	Sample Nature	Air Sample	
3.	Latitude & Longitude	11°44'24.8064\" N 79°34'5.7292\" E	
4.	Date & Time of Sample collection	21.11.24 & 10.12.AM	
5.	Parameters Analysed	PM10, PM2.5, SO <sub>2</sub> &NO <sub>2</sub>	
6.	Exceeded Parameters	Nil	
7.	Inference	All ambient parameters are within the limit. The obtained results of Air quality index of PM <sub>10</sub> is 90.8 µg/m <sup>3</sup> and the prescribed standard limit is 100 µg/m <sup>3</sup> . Hence, The quality of the Air sample is within the standards as prescribed by the Board.	
8.	Reference	Enclosed test report	

  
ES 06/12

  
Chief Scientific Officer,  
Advanced Environmental Laboratory,  
TNPC Board, Cuddalore

60

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OL/9/5 Not Above 94,420.00

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Authorized Signatory

*[Handwritten Signature]*  
Authorized Signatory

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UNIVERSAL BANKING PRIVATE LIMITED, CTS-2010



**TAMILNADU POLLUTION CONTROL BOARD  
ADVANCED ENVIRONMENTAL LABORATORY, CUDDALORE**

61

<b>From</b> D. Tamil Selvi, M.Sc., Chief Scientific Officer, Tamil Nadu Pollution Control Board Advanced Environmental Laboratory A3, SIPCOT Complex, Kudikadu Cuddalore - 607 005. Email: aelcud@tnpcb.gov.in	<b>To</b> The Proprietor, M/s. SSR Agencies & Nakshathira Industries, No. 205/2B, Sathipattu Main Road, Molampattu Village, Panruti Taluk, Cuddalore - 607 100.
-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------	--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------

Lt. No. /TNPGB/AEL/CUD// 01/2024, Dt. 08/08/2024

Sr.

Sub: TNPGB - AEL - Cuddalore - Complaint / Conducting of  
AAQ/SM Survey - Payment Requested - Reg

Ref: Lt. No /DEE/TNPGB/CUD/Complain/2024 Dt: 27.08.2024

With reference to the above, we wish to inform that, AEL / TNPGB is proposed to conduct the Ambient Air Quality / Stack Monitoring Survey to your industry as per the Consent Order Conditions under Air (P & GP) Act 1981. Vide reference cited above. In this connection you are requested to remit the Invoice / Demand for the proposed AAQ / SM / NLS Survey. The details of Demand / Invoice is as follows.

**INVOICE**

Sl. No.	Description	Rate per station as per G.O. (2D) No.76, Dt: 21.8.2024	No. of Sampling points	Amount in (Rs.)
I	Ambient Air Quality Survey PM <sub>10</sub> , SO <sub>2</sub> , NO <sub>2</sub>	7190	3	21570
II	Ambient Air Quality Survey PM <sub>2.5</sub>	5400	2	10800
III	Stack Monitoring PM, SO <sub>2</sub> , NO <sub>x</sub>	22150	1	22150
IV	T-VOC	7250	4	29000
V	Ambient Noise level testing charges (First 5 Points)	7000	5	7000
Transportation Charges				3900
<b>Total</b>				<b>94420/-</b>

Hence you are requested to remit the Demand / Invoice amount by means of Demand Draft drawn in favour of DEE / TNPGB, Cuddalore under intimation to the lab along with copy of CASH RECEIPT.

*[Signature]*

*[Signature]*  
Chief Scientific Officer,  
TNPGB/AEL/CUDDALORE

Copy to  
The District Environmental Engineer, TNPGB, Cuddalore.  
The Joint Chief Environmental Engineer (M), TNPGB, Cuddalore.

(62)

  
**TAMIL NADU POLLUTION CONTROL BOARD**  
**ADVANCED ENVIRONMENTAL LABORATORY, CUDDALORE.**

<b>From</b>  D. Tamil Selvi, M.Sc., Chief Scientific Officer, Tamil Nadu Pollution Control Board Advanced Environmental Laboratory A3, SIPCOT Complex, Kudikadu Cuddalore – 607 005. Email: <a href="mailto:aelcud@tnpcb.gov.in">aelcud@tnpcb.gov.in</a>	<b>To</b>  The District Environmental Engineer, Tamil Nadu Pollution Control Board, A3, SIPCOT Complex, Kudikadu Cuddalore – 607 005.
----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------	------------------------------------------------------------------------------------------------------------------------------------------------------

LrNo.TNPCB/AEL/CUDComplaint/F.No. 1255/2024, dated: 06.12.2024.

Sir,

**Sub: TNPCB – AEL – Cuddalore - Furnishing of Report of Analysis of Ambient Air Quality / Stack Monitoring / Ambient Noise Level Survey – Reg.**

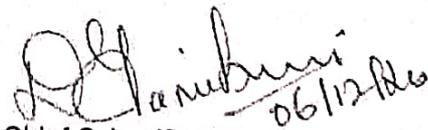
**Ref: 1 Lr.No. DEE/TNPCB/CUD/ Complaint/2024, Dt. 27.09.2024.**

**2. Survey Dated : 22.11.2024,**

**3. C.R.No. 177, Dated : 25.10.2024 (DEE, TNPCB, Cuddalore).**

I am sending herewith the Report of Analysis of Ambient Air Quality / Stack Monitoring / Ambient Noise Level Survey (AAQ/NLS) conducted on **22.11.2024** in the vicinity of M/s. Jothi cashews, S.F. No. 194/2, 194/3, Melmampattu village, Panruti Taluk and Cuddalore District along with the bill for **Rs.94,420/- (Rupees Ninety Four Thousand Four Hundred and Twenty only)** towards the above survey/analysis charges.

  
ES

  
Chief Scientific Officer,  
Advanced Environmental Laboratory,  
TNPC Board, Cuddalore.

Encl: As above

Copy to: 1. The Joint Chief Environmental Engineer(M), TNPCB, Cuddalore region:  
2. M/s. Jothi cashews.  
3. File.

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**TAMIL NADU POLLUTION CONTROL BOARD**  
**AMBIENT AIR QUALITY SURVEY - REPORT OF ANALYSIS.**

1. Name of the Industry : M/s. Jothi cashews  
2. Address of the Industry : S.F. No. 194/2, 194/3,  
Melampattu village,  
Panruti Taluk,  
Cuddalore District  
3. Date of Survey : 22.11.2024  
4. Duration of Survey : 08 Hours  
5. Category : Orange  
6. Land use classification : Agriculture  
7. Consent Order No./Validity : 2305154518340, Dated: 22.09.2023  
Valid upto : 31.03.2027

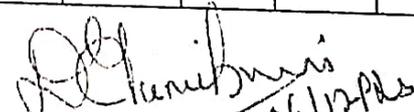
Meteorological Conditions

Ambient Temperature (°C)	Min	Max	Relative Humidity(%)	Min	Max
	25	36		70	90
Weather condition	Clear Sky		Rain Fall (mm)	-	
Predominant Wind Direction	NE - SW		Mean Wind Speed (Km/hr.)	6.7	

Ambient Air Quality Survey Results

Sl. No.	Location	Direction	Distance (m)*	Height from GL (m)	Pollutants Concentration (µg/m <sup>3</sup> )			
					PM <sub>10</sub>	PM <sub>2.5</sub>	SO <sub>2</sub>	NO <sub>2</sub>
1	On the Top of the scaffolding at Murugavel house	NE	250	2	95.0	36.2	34.6	40.0
2	On the Top of the scaffolding near SSR Cashews	SE	350	2	82.0	-	28	34.0
3	On the Top of the scaffolding near Jothi Cashews	NW	35	2	93.0	44.0	38.2	45.4

EB 04/12

  
Chief Scientific Officer,  
Advanced Environmental Laboratory,  
TNPC Board, Cuddalore.

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**TAMIL NADU POLLUTION CONTROL BOARD**  
**AMBIENT/SOURCE NOISE LEVEL SURVEY – Report of Anlysis.**

1	Name of the Industry	M/s. Jothi cashews		
2	Address of the Industry	S.F. No. 194/2, 194/3, Melmampattu village, Panruti Taluk, Cuddalore District		
3	Date of Survey	22.11.2024		
Category		Orange	Land use Classification	Agriculture
Type of Survey		Ambient	Time of Survey	Day
Meteorological conditions		Calm		

**Logging Parameters**

Instrument Used	CASELLA No: 5007321		
Logging Interval	10 Minutes at each point	Measuring Range 50dBA – 110 dBA	
Weighting	"A"	Time Weighting	10 mts
Sound Incidence	Frontal	Time in hrs.	11.30 Hrs to 13.30 hrs

**Report of Noise Level Monitoring**

Sl. No.	Location	Duration (min)	Distance (m)	Direction	Sound Level-dB(A)		
					Leq	Min	Max
1	On the Top of the Scaffolding near Main gate	10	30	SW	54.2	48.2	58.9
2	On the Top of the scaffolding near Nakshatra (SSR)	10	350	SE	56.3	50.2	64.1
3	On the Top of the scaffolding near Murugavel house	10	250	NE	58.0	52.4	68.2
4	On the Top of the scaffolding near Weigh bridge	10	70	S	58.3	54.2	66.9
5	On the Top of the Scaffolding near Jothi cashews bathroom	10	40	NW	51.2	47.0	60.2

*[Signature]*  
ES-6/12

*[Signature]*  
Chief Scientific Officer  
TNPCC/AEL/CUDDALORE

65



TAMIL NADU POLLUTION CONTROL BOARD

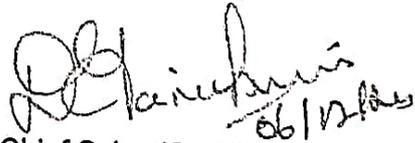
STACK MONITORING SURVEY – Report of Analysis.

1. Name of the Industry : M/s. Jothi cashews
2. Address of the Industry : S.F. No. 194/2, 194/3,  
Melmampattu village,  
Panruti Taluk,  
Cuddalore District
3. Date of Survey : 22.11.2024

Stack Monitoring Survey Results

Sl. No	Stack attached to	Stack Temp °K	Flue Gas Velocity in (m/Sec)	Gas Discharge Rate in (Nm <sup>3</sup> /hr)	Pollutants (mg/Nm <sup>3</sup> )		
					PM	SO <sub>2</sub>	NO <sub>x</sub>
1	Boiler 250 kg/ hr Fuel: Firewood and Shell cake APC: Wet Scrubber	328	12.63	8101	85	31.5	55

ES/4/12

  
06/12/24  
Chief Scientific Officer,  
TNPCC/AEL/CUDDALORE



TAMIL NADU POLLUTION CONTROL BOARD

66

General & Stack Details – During the day of survey

1. Name and Address of the Industry : M/s. Jothi Cashews  
S.F. No. 194/2, 194/3,  
Melmampattu village,  
Panruti Taluk,  
Cuddalore District

2. Date of Survey : 22.11.2024

Sl. No.	Description	1
1	Stack attached to	Boiler 250 kg /Hr
2	Details of process stack	Cashew oil extraction
3	Height from Ground Level in (m)	25
4	Diameter. or C Sec in (m)	0.5
5	Port hole height from Ground Level in (m)	10
6	Fuel Used (with % Sulphur content)	Firewood and shell cake
7	Fuel Consumption rate per day/hr (mention units)	1 Ton / day
8	Boiler type and capacity	Baby boiler & oil heating chamber
9	APC measures provided	Wet scrubber
10	APC functional status	Working
11	Composition of flue gas	-
		-
		-
12	Moisture content in %	-
13	Ambient temp. in °K	305
14	Temp. of flue gas in °K	328
15	Velocity of flue gas in m/sec	12.63
16	Volume of flue gas sampled in m <sup>3</sup>	0.990
17	Gaseous Discharge rate per day in Nm <sup>3</sup> / hr	8101
18	Combustion efficiency (%)	-

ES

Chief Scientific Officer,  
TNPCC/AEL/CUDDALORE

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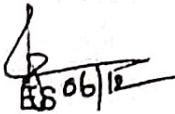
TAMIL NADU POLLUTION CONTROL BOARD

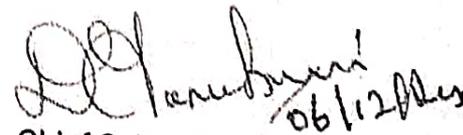
STACK MONITORING SURVEY – Additional Results

1. Name of the Industry : M/s. Jothi cashews
2. Address of the Industry : S.F. No. 194/2, 194/3,  
Melmampattu village,  
Panruti Taluk,  
Cuddalore District
3. Date of Survey : 22.11.2024
4. Category of Industry : Orange

Stack Monitoring Additional Particulars

Sl. No	Details of Stack mentioned in Consent order	Details of Stack available and in working conditions	Details of stack for which stack emission sampling have been done
1	Boiler 250 kg / hr <b>Fuel:</b> Firewood & shell cake <b>APC:</b> Wet scrubber	Working	Boiler 250 kg / hr

  
06/12/24

  
06/12/24  
Chief Scientific Officer,  
TNPCB/AEL/CUDDALORE



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TAMIL NADU POLLUTION CONTROL BOARD

AMBIENT AIR QUALITY SURVEY – REPORT OF ANALYSIS.

1. Name of the Industry : M/s. Jothi cashews
2. Address of the Industry : S.F. No. 194/2, 194/3,  
Melmampattu village,  
Panruti Taluk,  
Cuddalore District
3. Date of Survey : 22.11.2024
4. Duration of Survey : 08 Hours
5. Category : Orange
6. Land use classification : Agriculture area
7. Consent Order No./Validity : 2305154518340, Dated: 22.09.2023  
Valid upto : 31.03.2027

TVOC Survey Results

Sl. No.	Location	Direction	Distance (m)*	TVOC LEVEL (ppm)
1	On the Top of the Scaffolding near Main gate	SW	30	1.087
2	On the Top of the scaffolding near SSR Cashews ( Nakshatra)	SE	350	1.281
3	On the Top of the scaffolding near Murugavel house (Adjacent to the complainant house)	NE	250	0.973
4	On the Top of the scaffolding near weigh bridge	S	70	0.891
5	On the Top of the Scaffolding near Jothi cashews	NW	40	2.037

E.S.G.S.S.

Chief Scientific Officer,  
Advanced Environmental Laboratory,  
TNPC Board, Cuddalore.

(65)



**TAMIL NADU POLLUTION CONTROL BOARD  
ADVANCED ENVIRONMENTAL LABORATORY, CUDDALORE.**

**Production Process & Machinery Details :**

**Process :**

1. M/s. Jothi Cashews, is located at S.F. No. 194/2, 194/3, Melmampattu village, Panruti Taluk, Cuddalore District. It is unit for extraction of oil from cashew shells (CNSL).
2. Cashew nut shell liquid (CNSL) is a versatile by product of the cashew industry. The nut has a shell of about 1/8 inch thickness inside which is a soft honey comb structure containing a dark reddish brown viscous liquid.
3. CNSL is a versatile industrial raw material with diverse use in friction linings, paints and varnishes, laminating and epoxy resins, foundry chemicals and as an intermediary of chemicals.
4. The Ambient Air Quality survey was conducted on 21.11.2024 as per the instruction of the District Environmental Engineer, TNPCB, Cuddalore.
5. The survey was carried out continuously for the monitoring period of 8 hours from 10am to 6:30 pm
6. During the AAQ survey PM<sub>10</sub>, PM<sub>2.5</sub>, SO<sub>2</sub>, NO<sub>x</sub> and Total Volatile Organic compounds were observed at three locations in the vicinity of M/s. Jothi Cashews
7. The obtained results are tabulated for your kind reference.

*[Handwritten Signature]*  
/66/11/2024

Chief Scientific Officer,  
Advanced Environmental Laboratory,  
TNPC Board, Cuddalore.

Sl. No.	Location	Direction	Pollutants Concentration ( $\mu\text{g}/\text{m}^3$ )			
			PM <sub>10</sub>	PM <sub>2.5</sub>	SO <sub>2</sub>	NO <sub>2</sub>
1	On the Top of the scaffolding at Murugavel house	NE	95.0	36.2	34.6	40.0
2	On the Top of the scaffolding near SSR Cashews	SE	82.0	-	28	34.0
3	On the Top of the scaffolding near Jothi Cashews	NW	93.0	44.0	38.2	45.4

Observed Machinery Details :

During the survey we observed the following machineries.

1. Expeller - 2 Nos. - 50 HP, 960 RPM
2. Elevator - 4 Nos. - 60HP
3. Heating vessel - 1 mt / day
4. Boiler - 250 kg
5. Oil cooling square tank - 2 Nos. - 3 Ton
6. Storage tank - 40 mt

*[Signature]*  
ES

*[Signature]*  
Chief Scientific Officer,  
Advanced Environmental Laboratory,  
TNPC Board, Cuddalore

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**TAMIL NADU POLLUTION CONTROL BOARD**  
**ADVANCED ENVIRONMENTAL LABORATORY, CUDDALORE.**

**INVOICE**

To  
M/s. Jothi cashews,  
S.F. No. 194/2, 194/3,  
Melmampattu village,  
Panruti Taluk,  
Cuddalore District.

**INVOICE**

Sl. No	Description	No. of Stations	Rate (Rs.)	Amount (Rs.)
I	Ambeint Air Quality Survey PM <sub>10</sub> , SO <sub>2</sub> , NO <sub>2</sub>	3	7190	21570
II	Ambeint Air Quality Survey PM <sub>2.5</sub>	2	5400	10800
III	Stack Monitoring Sampling / Analysis charges for PM, SO <sub>2</sub> , NO <sub>2</sub>	1	22150	22150
IV	TVOC Charges	4	7250	29000
V	Ambient Noise Level Testing charges (First 5 Points)	5	7000	7000
VI	Transportation Charges			3900
Total				<b>Rs. 94420/-</b>
<b>(Rupees Ninety Four Thousand Four Hundred and Twenty only)</b>				
Fees paid vide C.R.No. 177 Dt: 25.10.2024 (DEE, TNPCB, CUD)				<b>Rs.94420 /-</b>

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25/10/24

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Chief Scientific Officer,  
Advanced Environmental Laboratory,  
TNPC Board, Cuddalore.

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INFERENCE FOR AAQ AT M/S. JOTHI CASHEWS

1. M/s. Jothi cashews is located at Melmampattu village, Panruti Taluk at the Latitude:11.6827666 N and Longitude: 79.7531492 E
2. The above mentioned unit is a Agri based Orange category industry manufacturing cashew nut shell oil.
3. It has a baby boiler with the capacity of 250kg/hrs.
4. Firewood is used as fuel. 1250 kg / day.
5. The preliminary survey was carried out on 26.07.2024 as soon as the call received from the DEE / Cuddalore we have approached the complainant Mr.Thirusangu in this regard he has requested us to conduct the survey in 100% operation
6. On 06.11.2024 also an enquiry visit is carried out to meet the complainant to conduct the AAQ survey in 100% operation and fruitful extraction of the results.
7. After that during November 12 we have approached the complainant to place the PM<sub>10</sub> & PM<sub>2.5</sub> samples at his terrace but he has refused to conduct the AAQ survey on that day due to rain. Hence we have returned back to office.
8. Hence this AAQ survey was conducted certainly on 22<sup>nd</sup> November in order to monitor the significance of the pollutants as suggested by the complainant without noticing both the complainant as well as the unit M/s. SSR agency.
9. During the day of survey we have requested to place the PM<sub>10</sub> & PM<sub>2.5</sub> sampler at the complainant's house. The complainant Mr. Thirusangu has refused to conduct AAQ monitoring at his house. Hence one of Ambient Air Quality monitoring station was placed just behind his house. (Mr. Murugavel's house). The conversation with the complainant during the survey through mobile was recorded and voice record is send to the DEE for kind reference.
10. This monitoring was conducted in the presence of team of officials from TNPCB, Cuddalore.
  1. Mrs. D. Tamilselvi, Chief Scientific Officer.
  2. Dr. S. Prabakaran, Environmental Scientist.
  3. Ms. Charanya, Assistant Engineer.
11. Ambient Air Quality Survey was conducted at three locations inside and outside of the unit

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12. The unit is strictly instructed to operate on the day of survey with 100% production as per the consent order issued by the DEE, Cuddalore. Duration of survey is 8 hrs 10 am to 6 pm.

**Fugitive Emission Monitoring Results**

Sl. No	Location	Direction	Pollutants Concentration ( $\mu\text{g}/\text{m}^3$ )			
			PM <sub>10</sub>	PM <sub>2.5</sub>	SO <sub>2</sub>	NO <sub>2</sub>
			Standard as per Board for 24 hrs 100	Standard as per Board for 24 hrs 60	Standard as per Board for 24 hrs 80	Standard as per Board for 24 hrs 80
1	On the Top of the scaffolding at Murugavel house	NE	95.0	36.2	34.6	40.0
2	On the Top of the scaffolding near SSR Cashews	SE	82.0	-	28	34.0
3	On the Top of the scaffolding near Jothi Cashews	NW	93.0	44.0	38.2	45.4

13. The minimum and maximum value at particular location is given above. Consolidated ROA of the AAQ survey in the unit reveals that all the parameters are within the standards as prescribed by the TNPCB.

**Enclosure:**

1. Inference with photographic representation, herewith for your kind reference
2. Annexure - I Represents the GPS maps showing three different AAQ stations.

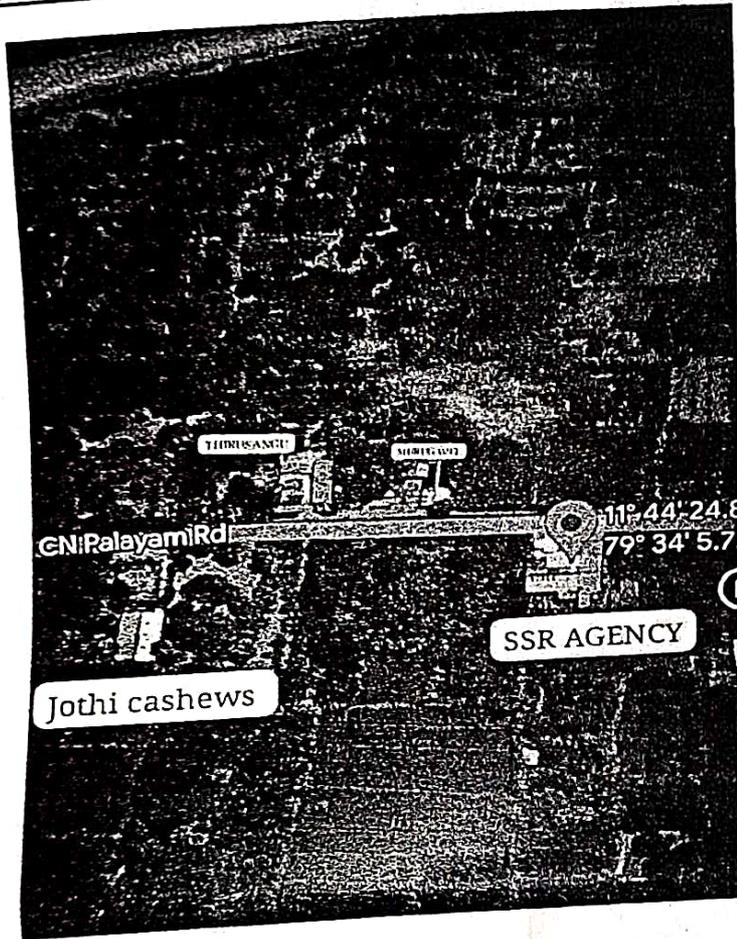
ES 06/12

*[Signature]*  
06/12/24  
Chief Scientific Officer,  
Advanced Environmental Laboratory,  
TNPC Board, Cuddalore.

Annexure - I

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Aerial View of Industries and Complainant's house



ES 06/12

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06/12/2012

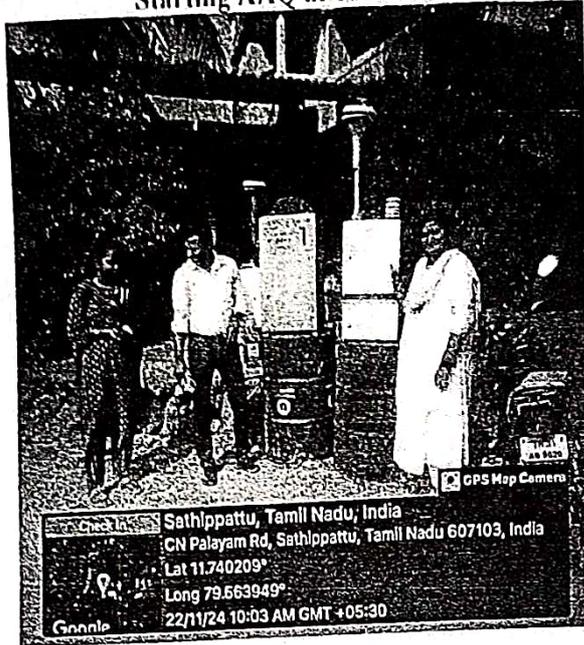
Chief Scientific Officer,  
Advanced Environmental Laboratory,  
TNPC Board, Cuddalore.

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## Annexure - II Photos

Location -1

Starting AAQ at 10:03 AM



Location-1

Closing of the 8 hrs AAQ survey near the complainant's house



ES 6/12

*[Signature]*  
06/12/24  
Chief Scientific Officer,  
Advanced Environmental Laboratory,  
TNPC Board, Cuddalore.

**REPORT OF ANALYSIS OF THE AAQ SAMPLES COLLECTED BY THE TNPCB AEL,  
CUDDALORE In and around of M/s. Jothi Cashews**

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AAQ results and the inference based on the analysis of report furnished by AEL, TNPCB, CUDDALORE is detailed given below:

1.	Name of the Location	Near Murugavel House at distance is 350m Adjacent to the complainant house and sakthimurugan weigh bridge)	
2.	Sample Nature	Air Sample	
3.	Latitude & Longitude	11.738411, 79.577204	
4.	Date & Time of Sample collection	22.11.24 & 10.03.AM	
5.	Parameters Analysed	PM10, PM2.5, SO <sub>2</sub> & NO <sub>2</sub>	
6.	Exceeded Parameters	Nil	
7.	Inference	All ambient parameters are within the limit. The obtained results of Air quality index of PM <sub>10</sub> is 95.0 µg/m <sup>3</sup> and the prescribed standard limit is 100 µg/m <sup>3</sup> . Hence, The quality of the Air sample is within the standards as prescribed by the Board.	
8.	Reference	Enclosed test report	

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ES/12

Chief Scientific Officer,  
 Advanced Environmental Laboratory,  
 TNPC Board, Cuddalore

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AAQ results and the inference based on the analysis of report furnished by AEL, TNPCB, CUDDALORE is detailed given below:

1.	Name of the Location	Near SSR Cashews at distance is 350m	
2.	Sample Nature	Air Sample	
3.	Latitude & Longitude	11.738411, 79.577204	
4.	Date & Time of Sample collection	22.11.24 & 10.19.AM	
5.	Parameters Analysed	PM10, PM2.5, SO <sub>2</sub> & NO <sub>2</sub>	
6.	Exceeded Parameters	Nil	
7.	Inference	All ambient parameters are within the limit. The obtained results of Air quality index of PM <sub>10</sub> is 82.0 µg/m <sup>3</sup> , and the prescribed standard limit is 100 µg/m <sup>3</sup> . Hence, The quality of the Air sample is within the standards as prescribed by the Board.	
8.	Reference	Enclosed test report	

  
ES 06/2

  
06/12/24  
Chief Scientific Officer,  
Advanced Environmental Laboratory,  
TNPC Board, Cuddalore

AAQ results and the inference based on the analysis of report furnished by AEL, TNPCB, CUDDALORE is detailed given below:

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1.	Name of the Location	Near Jothi Cashews at distance is 35m	
2.	Sample Nature	Air Sample	
3.	Latitude & Longitude	11.738411, 79.577204	
4.	Date & Time of Sample collection	22.11.24 & 10.30.AM	
5.	Parameters Analysed	PM10, PM2.5, SO <sub>2</sub> & NO <sub>2</sub>	
6.	Exceeded Parameters	Nil	
7.	Inference	All ambient parameters are within the limit. The obtained results of Air quality index of PM <sub>10</sub> is 93.0 µg/m <sup>3</sup> and the prescribed <b>standard limit is 100 µg/m<sup>3</sup></b> . Hence, The quality of the Air sample is within the standards as prescribed by the Board.	
8.	Reference	Enclosed test report	

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25/12

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06/12/24  
Chief Scientific Officer,  
Advanced Environmental Laboratory,  
TNPC Board, Cuddalore



**BEFORE THE NATIONAL GREEN  
TRIBUNAL (SOUTHERN ZONE)  
AT CHENNAI**

O.A. No. 190 of 2023

**BETWEEN:**

A. Thirusangu,  
S/o. Mr. Appar,

...Applicant

**AND**

1. The Chairman,  
Tamil Nadu Pollution Control Board,  
76, Mount Salai, Guindy  
Chennai - 600 032 & 4 Others

...Respondents

**COMMON INDEX FILED ON BEHALF OF  
THE FOURTH AND FIFTH RESPONDENTS**

M/s. R. RAJASEKARAN  
C. JAYAVEL

**COUNSEL FOR FOURTH & FIFTH  
RESPONDENTS**

☎ : 9884464644